



### National Company Law Tribunal

Block No.3, 1st floor, C.G.O. Complex, Lodhi Road, New Delhi-110003

Weekly Registry Defect List Dated 10.09.2026 TO 18.09.2026

### PETITIONS (IBC)" and (Companies Act)"

This is for information of all concerned that the following defect list is being published to facilitate the applicants and authorized representatives who may not have received the defect sheet/memo electronically due to technical reasons or non-delivery. Parties whose case details appears in the list are advised to review the notified defects and take appropriate steps for rectification within the prescribed time.

**\*\*For any assistance, kindly contact: Deputy Registrar – Ms. Megha Sharma Email ID:(dr1-nclt@nclt.gov.in)**

**\*\*Help Desk Number:\*\* 011-24363846**

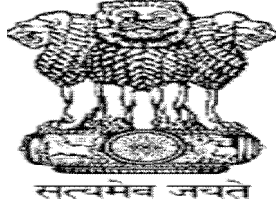
| S no. | Date of Filing/<br>Refilling | Dairy number    | Case Title                                                                  | Scrutiny date | Defects marked/ Objections                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          |
|-------|------------------------------|-----------------|-----------------------------------------------------------------------------|---------------|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1     | 9/9/2026                     | 710102077032026 | GAGAN JINDAL VS MITTAL FINSEC PRIVATE LIMITED                               | 9/10/2026     | <b>**No. of Objections:** 1. Bookmarking is mandatory along with proper pagination in **Volumes 2 and 3**. Kindly ensure that the bookmarking corresponds with the Index and PDF page numbers. 2. In **Volume 1**, kindly provide proper bookmarking along with pagination as per the PDF. 3. Counsel's details are missing from the **Master Index and all Volume Indexes**, including Page Nos. 3 and 48 wherever applicable in the PDF. Kindly provide the counsel's details and re-upload the corrected documents. 4. Kindly remove the **duplicate pagination** from the following pages of the PDF: **54, 55, 64 to 187, 194 to 317, 333 to 351, and 382 to 387**. 5. **True Copy** and signatures are missing on the Annexure pages.** Kindly affix the same on every Annexure page. 6. The following pages are **not readable**: **76, 138, 148, 149, 150, 219, 220, 229, 230, 231, 233 to 235, 243, 244, 246, 247, 265, 266, 279, 301 to 304, 352, 353, 391 to 406, 407, 435 to 437, 440 and 445**. Kindly provide typed copies of the said pages and clearly mention the corresponding page numbers. 7. OCR is missing on **Page Nos. 84, 199, 212 and 238**. Kindly provide OCR-enabled copies of the said pages. 8. Kindly provide **English translated copies of Page Nos. 87 and 88**, which are in Hindi. 9. **MOA, AOA, Vakalatnama and Proof of Service are missing in the PDF.** Kindly annex/upload the requisite documents.</b>                                                                 |
| 2     | 9/9/2026                     | 710102076952026 | GAGAN JINDAL VS MITTAL FINSEC PRIVATE LIMITED                               | 9/10/2026     | <b>**No. of Objections:** 1. The **Case Type and Year are incorrectly mentioned in the PDF**. Kindly correct the Case Type to ***Company Appeal*** wherever it appears in the PDF and re-upload the corrected documents. Kindly also ensure that the correct year is mentioned consistently throughout. 2. Kindly ensure that the memo of party mentioned in the pdf is identical in both pdf and online portal. 3. **Counsel's details are missing** from the Index and Memo of Parties wherever applicable in the PDF. Kindly provide the complete Counsel's details, including **Contact No. and Email ID**, and re-upload the corrected documents. 4. **True Copy** and signatures are missing** on Annexure Page Nos. **25 to 27, 29, 31, 36, 38, 40, 42, 44 to 46, 111, 113 and 115** in the PDF. Kindly affix the same on the respective pages. 5. **Pagination is missing on Page No. 110** in the PDF. Kindly provide proper pagination. 6. **Balance Sheet is missing in the PDF.** Kindly annex/upload the Balance Sheet. 7. The **pagination in the bookmarking does not match the PDF**. Kindly rectify the bookmarking and ensure that the pagination accurately corresponds with the PDF. 8. **Proof of Service is missing** Kindly provide the Proof of Service through the ROC's service email IDs **[roc.delhi@mca.gov.in](mailto:roc.delhi@mca.gov.in)** and **[roc.delhicentral@mca.gov.in](mailto:roc.delhicentral@mca.gov.in)** as applicable, and upload the corrected Proof of Service.</b> |
| 3     | 9/9/2026                     | 710102076932026 | CHEER BREWERIES LIMITED VS B9 BEVERAGES LIMITED                             | 9/10/2026     |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     |
| 4     | 9/11/2026                    | 710102077522026 | BLACKSOIL CAPITAL PRIVATE LIMITED VS REVIN SERVICES PRIVATE LIMITED         | 9/14/2026     | 1. proof of service missing.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        |
| 5     | 9/13/2026                    | 710102077802026 | CYBERFRAME INFOTECH PRIVATE LIMITED VS CLOUDCAST DIGITAL LIMITED            | 9/14/2026     | <b>**No. of Objections:** 1. **Section is not mentioned in the Index.** Kindly mention the applicable section in the Index. 2. **Page numbering is missing in the bookmarking.** Kindly provide proper bookmarking with corresponding page numbers as per the Index and PDF pagination. 3. **Proof of Service is missing.** Kindly provide and upload the Proof of Service.</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     |
| 6     | 9/14/2026                    | 710102078192026 | JAGDISH KUMAR PARULKAR VS NIRMAL UJJWAL CREDIT CO-OPERATIVE SOCIETY LIMITED | 9/15/2026     | <b>no of objection 1. kindly choose rule 11 in online and pdf. Please ensure that same section/rule is mentioned in both pdf and online portal. 2. OCR is required on all the pages of the pdf. 3 true copy and signature is missing on all the annexures.</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      |

|    |           |                 |                                                                                                                  |           |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       |
|----|-----------|-----------------|------------------------------------------------------------------------------------------------------------------|-----------|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 7  | 9/14/2026 | 710102078282026 | NITIN KUMAR VS MADHU YADAV                                                                                       | 9/15/2026 | <b>**No. of Objections:**</b> 1. There is a <b>**mismatch in the Section details**</b> between the Index, PDF, and online portal. Kindly mention <b>***Sec. 60–62, LLP Act, 2008***</b> wherever the Section is mentioned in the PDF and re-upload the corrected PDF. 2. As per the <b>**Master Data**</b> , the company name is <b>**INTELLIROUTE INDIA SERVICE LLP**</b> . However, the <b>**MOA and AOA of the said company</b> are missing from the PDF <b>**</b> . Kindly upload the same. 3. Kindly add the company name <b>**INTELLIROUTE INDIA SERVICE LLP**</b> in the <b>**online portal</b> as well as in the Memo of Parties <b>**</b> in the PDF. 4. <b>**Page No. 1 – Section line is cut/overwritten and is not acceptable.**</b> Kindly upload a clear and corrected Page No. 1 mentioning the Section exactly as entered in the online portal. 5. <b>**Signatures are missing on every page of the Petition from Page Nos. 11 to 26.**</b> Kindly ensure that all pages are duly signed. 6. <b>***“True Copy” endorsement and signatures are missing on the Annexure pages.**</b> Kindly ensure that every Annexure page is duly endorsed as <b>***“True Copy”***</b> and signed. 7. <b>**Page Nos. 148 and 149 have alignment issues.**</b> Kindly correct the alignment and re-upload the proper pages.                                                                                                            |
| 8  | 9/14/2026 | 710102078202026 | VINAY GUPTA VS GS SALES PRIVATE LIMITED                                                                          | 9/15/2026 | <b>**No. of Objections:**</b> 1. Kindly correct the <b>**Case Type and year**</b> on <b>**Page Nos. 1, 3, 6 and 9**</b> of the PDF and ensure that the same are consistent throughout the file. 2. The <b>**Case Type is incorrectly mentioned**</b> on <b>**Page Nos. 25, 27, 29 and 31**</b> . Kindly correct the Case Type to <b>***Company Petition 2026***</b> instead of <b>***Company Petition (IB) 2026***</b> wherever it appears in the PDF and re-upload the corrected file. 3. <b>**Page Nos. 144–146, 149, 151–154 and 155–156 are not readable.**</b> Kindly provide clear <b>**typed copies**</b> of the said pages and clearly mention the corresponding page numbers on the typed copies. 4. <b>**Master Data, MOA &amp; AOA, and Vakalatnama are missing from the PDF.**</b> Kindly upload the complete copies of the same.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         |
| 9  | 9/14/2026 | 710102078342026 | JAGATPAL PREMCHAND LIMITED VS GS SALES PRIVATE LIMITED                                                           | 9/15/2026 | <b>**No. of Objections:**</b> 1. This matter pertains to <b>**Section 10**</b> . Kindly select <b>**Section 10**</b> in the online portal and mention the same consistently in the PDF. 2. <b>**Bookmarking is mandatory as per the Index.**</b> Kindly ensure proper bookmarking with correct pagination. 3. <b>**List of Dates and Events is not mentioned in the Index.**</b> Kindly provide the same and include it in the Index. 4. <b>**Date and Place are missing.**</b> Kindly mention the appropriate date and place wherever required. 5. <b>**OCR is required on every page of both Volumes.**</b> Kindly ensure that both PDFs are properly OCR-enabled. 6. <b>**Signatures and “True Copy” endorsements are missing on the Annexure pages of both Volumes.**</b> Kindly ensure that all Annexure pages are duly signed and bear the <b>“True Copy”</b> endorsement. 7. <b>**Form-2 is missing.**</b> Kindly upload the complete Form-2. 8. <b>**Page Nos. 102 to 106 in Volume I are not readable.**</b> Kindly upload clear and legible copies of the said pages. 9. <b>**Volume-wise Index is missing in Volume II.**</b> Kindly provide a separate Index for Volume II. 10. <b>**Date of Default is missing at Sl. No. 2 of Part-IV of the Application.**</b> Kindly mention the correct date of default.                                                                                                             |
| 10 | 9/14/2026 | 710102078242026 | VINAY GUPTA VS GS SALES PRIVATE LIMITED                                                                          | 9/15/2026 | <b>**No. of Objections:**</b> 1. The Case Type is incorrectly mentioned in <b>**all Volumes of the PDF**</b> . Kindly correct the Case Type to <b>***Company Petition of 2026***</b> instead of <b>***Company Petition (IB) 2026***</b> wherever it appears in the PDF and re-upload the corrected file. 2. Kindly add the <b>**ROC details in the Respondent List on the online portal**</b> as per the details mentioned in the Memo of Parties. 3. <b>**Payment is due under Section 242.**</b> Kindly make the requisite payment and upload the proof of payment. 4. <b>**Pagination is missing in the bookmarking of Volume I.**</b> Kindly ensure proper bookmarking with pagination as per the Index. 5. <b>***“True Copy” endorsement and signatures are missing on Page Nos. 564–576 and 608–621.**</b> Kindly ensure that the said pages are duly endorsed as <b>***“True Copy”***</b> and signed. 6. <b>**Page No. 553 is in Hindi.**</b> Kindly provide an <b>**English translated copy**</b> of the said page with proper page reference. 7. <b>**Master Data of the company (GS SALES Pvt. Ltd.) and Vakalatnama are missing from the PDF.**</b> Kindly upload the complete copies. 8. <b>**Page Nos. 55, 64, 66, 68, 103–105, 114, 139, 211 and 740–752 are not readable.**</b> Kindly provide clear <b>**typed copies**</b> of the said pages and clearly mention the corresponding page numbers on the typed copies. |
| 11 | 9/15/2026 | 710102078592026 | SMT. SUSHILA LAKHOTIA VS MR. ATUL MITTAL RESOLUTION PROFESSIONAL OF ZEAL DEVELOPERS PRIVATE LIMITED              | 9/16/2026 | <b>**No. of Objections:**</b> 1. List of Dates and Events is missing. Kindly upload the same. 2. Brief Synopsis is missing. Kindly upload the same. 3. Page Nos. 97, 101, 102, 104, 106, 107, 112 and 116 are not clear/readable. Kindly upload clear and legible copies of the said pages. While refiling the application please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             |
| 12 | 9/15/2026 | 710102078612026 | MICRON INSTRUMENTS PRIVATE LIMITED VS MR. ATUL MITTAL RESOLUTION PROFESSIONAL OF ZEAL DEVELOPERS PRIVATE LIMITED | 9/16/2026 | <b>**No. of Objections:**</b> 1. Page Nos. 71 to 119 are not clear/readable. Kindly upload clear and legible copies of the said pages. 2. Independent Auditor's Reports of both companies are missing. Kindly annex the same. 3. Valuation Reports of both companies are missing. Kindly annex the same.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              |
| 13 | 9/16/2026 | 710102078762026 | FANCY ELECTRICALS PRIVATE LIMITED VS MR. ATUL MITTAL RESOLUTION PROFESSIONAL OF ZEAL DEVELOPERS PRIVATE LIMITED  | 9/17/2026 | <b>**No. of Objections:**</b> 1. <b>**The case type is incorrectly mentioned in the PDF.**</b> Kindly correct the case type to <b>***Company Petition***</b> instead of <b>***Company Application***</b> wherever it appears in the PDF and re-upload the corrected file. 2. Kindly <b>**add the names of all Respondents in the online portal**</b> as per the Memo of Parties. Please ensure that the memo of parties mentioned in the online portal and pdf are identical. 3. Kindly provide the <b>**Proof of Service (POS) in email format**</b> . 4. <b>**OCR is missing on Page Nos. 17, 18, 19, 115, 125, 127, 128 and 131**</b> in the PDF. Kindly provide proper OCR for the said pages and upload the corrected PDF. While refiling the application please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         |
| 14 | 9/17/2026 | 710102079062026 | RAJEEV CHAUDHARY VS EMCIP1 INFRASTRUCTURES PRIVATE LIMITED                                                       | 9/17/2026 | <b>**No. of Objections:**</b> 1. <b>**OCR is missing on Page Nos. 47, 48 and 80, including the first page of the Index.**</b> Kindly provide proper OCR for the said pages. 2. Kindly <b>**correct the alignment of Page Nos. 64 and 65**</b> in the PDF and upload the corrected copies. 3. Kindly <b>**remove the double pagination**</b> from Page Nos. <b>**104 to 107 and 126 to 127**</b> and ensure proper sequential pagination. 4. <b>**Page Nos. 80, 95 to 97 and 104 to 109 are not readable.**</b> Kindly upload clear and legible copies of the said pages. While refiling the application please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                |

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| 15 | 9/17/2026 | 710102079232026 | SPECTA TRADERS PRIVATE LIMITED VS J M W INDIA PRIVATE LIMITED    | 9/18/2026 | <b>**No. of Objections:** 1. **True Copy and signatures are missing on the annexure pages.** Kindly ensure that every page of the annexures is duly signed and marked as <b>**True Copy**</b>. 2. <b>**Page Nos. 45 and 48 are incorrectly adjusted/aligned.**</b> Kindly rectify the pagination/alignment and re-upload the corrected PDF. 3. <b>**OCR is missing.**</b> Kindly provide an <b>**OCR-enabled/searchable PDF**</b> for the entire file.</b>                                                                                                                                                                                                                                                     |
| 16 | 9/17/2026 | 710102079292026 | GAURAV MITTAL VS J M W INDIA PRIVATE LIMITED                     | 9/18/2026 | <b>**No. of Objections:** 1. **Page Nos. 45, 49, 53, 57, 76, 80, 84, 88 and 90 are incorrectly adjusted.**</b> Kindly rectify the alignment/adjustment of the said pages and re-upload the corrected PDF. 2. <b>**Page Nos. 45, 48, 49, 52, 53, 57, 75, 76, 77, 78, 79, 80, 83, 84, 88 and 89 are not clear/readable.**</b> Kindly upload clear and legible copies of the said pages. 3. <b>**Signatures and True Copy certification are missing on the annexure pages.**</b> Kindly ensure that every page of the annexures is duly signed and marked as <b>**True Copy**</b> . 4. <b>**OCR is missing.**</b> Kindly provide an <b>**OCR-enabled/searchable PDF**</b> for the entire file.                    |
| 17 | 9/16/2026 | 710102078912026 | FANCY ELECTRICALS PRIVATE LIMITED VS J M W INDIA PRIVATE LIMITED | 9/17/2026 | <b>**No. of Objections:** 1. **The case type is incorrectly mentioned in the PDF.**</b> Kindly correct the case type to <b>***Company Petition***</b> instead of <b>***Company Application***</b> wherever it appears in the PDF and re-upload the corrected file. 2. Kindly <b>**add the names of all Respondents in the online portal**</b> as mentioned in the Memo of Parties and ensure that the memo of party mentioned in pdf and online portal are identical. 3. Kindly provide the <b>**Proof of Service (POS) in email format**</b> . 4. <b>**Pagination is mismatched in the PDF after Page No. 98.**</b> Kindly rectify the pagination and ensure proper sequential pagination throughout the PDF. |
| 18 | 9/18/2026 | 710102079412026 | DMI FINANCE PRIVATE LIMITED VS SHRUTI JAIN                       | 9/18/2026 | <b>**No. of Objections:** 1. **Respondent entry is incorrect on the online portal.**</b> Kindly verify and rectify the respondent details as per the <b>**Memo of Parties/PDF**</b> . Please ensure that the memo of party in the pdf and online portal are identical. 2. <b>**Master Data is missing.**</b> Kindly annex/upload the latest <b>**Master Data**</b> of the concerned company. 3. <b>**Proof of Service is missing.**</b> Kindly provide and annex the <b>**Proof of Service**</b> in the prescribed format.                                                                                                                                                                                     |
| 19 | 9/18/2026 | 710102079372026 | DMI FINANCE PRIVATE LIMITED VS AMIT JAIN                         | 9/18/2026 | <b>*No. of Objections:** 1. **Duplicate pagination is appearing in the PDF.**</b> Kindly remove the double pagination and re-upload the corrected PDF. 2. <b>**Master Data is missing.**</b> Kindly annex/upload the latest Master Data of the concerned company. While refiling the application please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled.                                                                                                                                                                                                                                                                                                                |
| 20 | 9/18/2026 | 710102079392026 | DMI FINANCE PRIVATE LIMITED VS DHIRAJ JAIN                       | 9/18/2026 | <b>**No. of Objections:** 1. **Proof of Service is missing.**</b> Kindly annex/upload the Proof of Service. 2. <b>**Master Data is missing.**</b> Kindly annex/upload the latest Master Data of the concerned company. While refiling the application/Petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled.                                                                                                                                                                                                                                                                                                                                                  |
| 21 | 9/18/2026 | 710102079402026 | DMI FINANCE PRIVATE LIMITED VS DIVYA JAIN                        | 9/18/2026 | <b>**No. of Objections:** 1. **Proof of Service is missing.**</b> Kindly annex/upload the Proof of Service. 2. <b>**Master Data is missing.**</b> Kindly annex/upload the latest Master Data of the concerned company. While refiling the application please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled.                                                                                                                                                                                                                                                                                                                                                           |

Srishti B Shah

Deputy Registrar, NCLT New Delhi



**National Company Law Tribunal**

**Block No.3, 1st floor, C.G.O. Complex, Lodhi Road, New Delhi-110003**

**Weekly Registry Defect List Dated 10.09.2026 TO 18.09.2026**

**APPLICATION (IBC)" and (Companies Act)"**

**This is for information of all concerned that the following defect list is being published to facilitate the applicants and authorized representatives who may not have received the defect sheet/memo electronically due to technical reasons or non-delivery. Parties whose case details appears in the list are advised to review the notified defects and take appropriate steps for rectification within the prescribed time.**

**\*\*For any assistance, kindly contact: Deputy Registrar – Ms. Megha Sharma Email ID:(dr1-nclt@nclt.gov.in)**

**\*\*Help Desk Number:\*\* 011-24363846**

| S no. | Date of Filing/<br>Refilling | Dairy number    | Case Title                                                         | Scrutiny date | Defects marked/ Objections                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            |
|-------|------------------------------|-----------------|--------------------------------------------------------------------|---------------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1     | 8/14/2026                    | 710102069062026 | SHASHI BHUSHAN PRASAD VS                                           | 9/10/2026     | <b>**No. of Objections:** 1. The **Main Case No. CP (IB) NO. 672/ND/1019 is incorrectly mentioned in Index and Page No. 3 of the PDF**. Kindly correct the Main Case No. C.P. (IB)/672(ND)2019 and mentioned consistently in both places. 2. **Page Nos. 36 and 37 contain newspaper cuttings.** Kindly highlight the relevant portion pertaining to the present matter for ease of reference. 3. **Signature is missing on Page No. 3.** Kindly affix the required signature and re-upload the corrected page.</b>                                                                                                                                   |
| 2     | 9/1/2026                     | 710102074492026 | BESAR SINGH VERMA VS WTC NOIDA DEVELOPMENT COMPANY PRIVATE LIMITED | 9/10/2026     | <b>**No. of Objections:** 1. **Bookmarking with pagination is missing.** Kindly provide proper bookmarking with correct page numbering as per the Index. 2. ***"True Copy" and signatures are missing on the annexure pages.** Kindly affix the same on all relevant annexure pages. 3. **Main Case No. is missing in the Vakalatnama.** Kindly mention the correct Main Case No. 4. **Rs. 3/- court fee is missing in the Vakalatnama.** Kindly affix the requisite court fee. 5. OCR missed in every page of pdf. While refiling the application please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled.</b> |

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| 3 | 9/2/2026  | 710102075082026 | SHASHI BHUSHAN PRASAD VS WTC NOIDA DEVELOPMENT COMPANY PRIVATE LIMITED                            | 9/10/2026 | <b>**No. of Objections:** 1. **Signatures are missing on every page of the application.** Kindly ensure that each page of the application is duly signed. 2. **Vakalatnama is missing.** Kindly annex/upload the duly executed Vakalatnama. **If the Vakalatnama is already on record, kindly mention the same in the Index as: "Vakalatnama is on record."** While refiling the application please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled.</b> |
| 4 | 9/9/2026  | 710102077092026 | SURESH KANNAN VS WTC NOIDA DEVELOPMENT COMPANY PRIVATE LIMITED                                    | 9/10/2026 | <b>The main matter is not linked with the IA in online portal. As per the pdf the main case number is of NCLT Chandigarh Bench however you have filed this IA in NCLT New Delhi Bench. Please check and rectify</b>                                                                                                                                                                                                                                                                             |
| 5 | 9/9/2026  | 710102077122026 | SAMYAK PROJECTS PRIVATE LIMITED VS WTC NOIDA DEVELOPMENT COMPANY PRIVATE LIMITED                  | 9/10/2026 | <b>1. OCR mandatory on every page.</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                          |
| 6 | 9/10/2026 | 710102077242026 | MS SHANKAR BROTHERS VS WTC NOIDA DEVELOPMENT COMPANY PRIVATE LIMITED                              | 9/14/2026 | <b>1. Case type wrong, Kindly select, Interlocutory Application (L.B.C) in online portal. 2. Section mismatched, Kindly select Rule 11 in pdf. 3. Respondents basics details missed in online portal. 4. MA NO...../2026 wrong, kindly correct IA NO...../2026. 5. Rs. 3 Court fees missed in Vakalatnama. 6. True copy mandatory every pages in annexures.</b>                                                                                                                                 |
| 7 | 9/12/2026 | 710102077702026 | GIAN CHAND NARANG LIQUIDATOR FOR NCML INDUSTRIES VS WTC NOIDA DEVELOPMENT COMPANY PRIVATE LIMITED | 9/14/2026 | <b>**No. of Objections:** 1. **Section is mismatched between the PDF and the online portal.** Kindly rectify the discrepancy and ensure that the **same section is mentioned in both the PDF and the online portal**. 2. **The order date mentioned in Annexure-3 is mismatched.** Kindly rectify the order date and ensure that the correct date is mentioned consistently throughout the PDF.</b>                                                                                             |

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| 8  | 9/11/2026 | 710102077602026 | MR. SUDHIR KUMAR AGARWAL IRP VS WTC NOIDA DEVELOPMENT COMPANY PRIVATE LIMITED | 9/14/2026 | <b>**No. of Objections:**</b> 1. <b>**Bookmarking is missing.**</b> Kindly provide proper bookmarking as per the Index with corresponding pagination. 2. <b>**OCR is not proper in the PDF.**</b> Kindly ensure that proper OCR is applied to every page and upload a completely searchable PDF.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  |
| 9  | 9/12/2026 | 710102077662026 | TARUN JAIN LIQUIDATOR VS WTC NOIDA DEVELOPMENT COMPANY PRIVATE LIMITED        | 9/14/2026 | 1. remove extra pdf.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              |
| 10 | 9/10/2026 | 710102077182026 | MRS. RANJU GUPTA VS MR. HARISH TANEJA                                         | 9/14/2026 | <b>**No. of Objections:**</b> 1. <b>**Bookmarking is missing.**</b> Kindly provide proper bookmarking in accordance with the Index and with pagination. 2. <b>**Notary and date are missing in the Affidavit.**</b> Kindly get the Affidavit duly notarized and mention the date, and re-upload the corrected document.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           |
| 11 | 9/13/2026 | 710102077852026 | SUVESH VISHNOI VS SURAKSHA REALTY LIMITED                                     | 9/15/2026 | <b>**No. of Objections:**</b> 1. <b>**Proof of Service is missing.**</b> 2. <b>**Proper bookmarking with page numbering is compulsory.**</b> Kindly ensure that all documents are bookmarked correctly as per the Index along with the corresponding page numbers. 3. <b>**Extra/unrelated documents**</b> have been uploaded. Kindly remove the extra documents and retain only the relevant documents. Application has been uploaded twice. 4. The <b>**3 Rs. Court Fee and date are missing in the Vakalatnama**</b> . Kindly mention the same and re-upload the corrected Vakalatnama. 5. <b>**Pagination is missing in the Index.**</b> Kindly provide proper pagination in the Index corresponding to the PDF. 6. The <b>**Main Case is not linked on the online portal**</b> . Kindly link the relevant Main Case with the present application. 7. <b>**Signature and “True Copy” are missing on the Annexure pages.**</b> |
| 12 | 9/11/2026 | 710102077452026 | EMPLOYEES PROVIDENT FUND ORGANISATION VS MS GRANITE GATE PROPERTIES PVT LTD   | 9/14/2026 | <b>**No. of Objections:**</b> 1. <b>**Page Nos. 23 to 29 and 31 to 49 are not readable/legible.**</b> Kindly upload clear and legible copies of the said pages. 2. <b>**OCR is not proper in the PDF.**</b> Kindly ensure that OCR is properly applied to every page and upload a completely searchable PDF.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      |

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| 13 | 9/12/2026 | 710102077712026 | DEVENDRA UMRAO RESOLUTION PROFESSIONAL FOR MS THREE C PROPERTIES PRIVATE LIMITED VS MS GRANITE GATE PROPERTIES PVT LTD | 9/14/2026 | 1. Section mismatched pdf and online portal.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                |
| 14 | 9/12/2026 | 710102077742026 | DEVENDRA UMRAO RESOLUTION PROFESSIONAL FOR MS THREE C PROPERTIES PRIVATE LIMITED VS MS GRANITE GATE PROPERTIES PVT LTD | 9/14/2026 | 1. Counsel sign missed in index and memo party.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             |
| 15 | 9/13/2026 | 710102077882026 | RAWSHID NIZAM SHAWL VS SURAKSHA REALTY LIMITED                                                                         | 9/15/2026 | <b>**No. of Objections:**</b> 1. The <b>**Main Case No.</b> is not linked on the online portal <b>**.</b> Kindly link the correct Main Case No. with the present application. 2. <b>**Duplicate PDFs</b> of the Vakalatnama and Proof of Service have been uploaded. <b>**</b> Kindly remove the duplicate copies and retain only the correct documents. 3. <b>**Bookmarking</b> is missing in both volumes. <b>**</b> Kindly provide proper bookmarking in both volumes as per the Index along with corresponding page numbers. 4. <b>**Pagination</b> is missing in the Index. <b>**</b> Kindly provide proper pagination corresponding to the PDF. 5. <b>**Date</b> is missing in the Master Index, Volume-wise Indexes, Memo of Parties and Prayer. <b>**</b> Kindly mention the date at the appropriate places and re-upload the corrected documents. 6. <b>**Counsel's signature</b> is missing in the Master Index and Volume-I. <b>**</b> Kindly obtain the Counsel's signature and |
| 16 | 9/11/2026 | 710102077472026 | ASSISTANT P .R COMMISSIONER- LEGAL REGIONAL OFFICE. DELHI WEST VS MIS CARGO PLANNERS LIMITED                           | 9/14/2026 | <b>**No. of Objections:**</b> 1. <b>**Page Nos.</b> 30, 36 and 37 are cut off from the right side. <b>**</b> Kindly upload complete and properly visible copies of the said pages. 2. <b>**Main Case No.</b> is missing in the Vakalatnama. <b>**</b> Kindly mention the complete Main Case No. in the Vakalatnama and re-upload the corrected document. 3. <b>**“True Copy”</b> and signature are mandatory on every annexure page. <b>**</b> Kindly affix the “True Copy” endorsement and signature on all annexure pages and re-upload the corrected PDF.                                                                                                                                                                                                                                                                                                                                                                                                                                |
| 17 | 9/11/2026 | 710102077612026 | SUDHIR KUMAR AGARWAL INTERIM RESOLUTION PROFESSIONAL VS MIS CARGO PLANNERS LIMITED                                     | 9/14/2026 | <b>**No. of Objections:**</b> 1. <b>**Bookmarking</b> is compulsory with proper page numbering. <b>**</b> Kindly provide bookmarking as per the Index with corresponding pagination. 2. <b>**Section</b> is mismatched with the online portal. <b>**</b> Kindly rectify the discrepancy and ensure that the section mentioned in the PDF is the same as selected on the online portal. 3. <b>**Duplicate/double pagination</b> is appearing in the PDF. <b>**</b> Kindly remove the duplicate pagination and ensure proper sequential pagination. 4. <b>**Memo of Parties</b> is missing. <b>**</b> Kindly provide the Memo of Parties and ensure that it is properly reflected in the Index and PDF. Also ensure that the memo of party mentioned in pdf and online portal is identical. 5. <b>**Counsel details</b> are incomplete in the Index. <b>**</b> Kindly provide complete counsel details, including contact number and email ID. 6. <b>**Page No.</b> 25 is not                 |

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| 18 | 9/9/2026  | 710102077112026 | MR. MANOJ RAJPUT & CO VS TRACK INFOLINE PRIVATE LIMITED                                                                   |  | <p><b>**No. of Objections:** 1. **Petitioner's Affidavit is missing from the PDF.** Kindly annex/upload the Petitioner's Affidavit. Please note that the affidavit is required of the party who has been mentioned as applicant in the application. 2. **The Memo of Parties is mismatched between the PDF and the online portal.** Kindly rectify the defect and ensure that the **Memo of Parties and basic party details are identical in both the PDF and the online portal**. 3. **Copy of the Vakalatnama is missing from the PDF.** Kindly annex/upload the duly executed Vakalatnama. **If the Vakalatnama is already on record, kindly mention the same in the Index.** 4. **True Copy certification is missing on the annexure pages.** Kindly ensure that every annexure page is duly marked as <b>***True Copy***</b> and signed wherever applicable.</b></p>                                                                                 |
| 19 | 9/10/2026 | 710102077132026 | MANISH DUBEY AND ORS VS MR. UMESH SINGHAL                                                                                 |  | <p><b>**No. of Objections:** 1. Kindly ensure that the memo of party in pdf and online portal are identical. Kindly remove double entry of petitioner no 1 2. **OCR is mandatory on every page of the PDF.** Kindly ensure that the **entire PDF is properly OCR-enabled and searchable**, including all pages and annexures. While refiling the application please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled.</b></p>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       |
| 20 | 9/11/2026 | 710102077482026 | ASSISTANT P.F. COMMISSIONER-LEGAL EPFO VS RESHMA MITTAL LIQUIDATOR MS. RAUS INFRA PRIVATE LTD.                            |  | <p><b>**No. of Objections:** 1. **Date is missing in the Index.** Kindly mention the date in the Index. 2. <b>***True Copy**</b> and signature are missing on all annexure pages.** Kindly affix the <b>“True Copy”</b> endorsement and signature on every annexure page. 3. <b>**Main Case No. is missing in the Vakalatnama.**</b> Kindly mention the complete Main Case No. in the Vakalatnama and re-upload the corrected document.</b></p>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           |
| 21 | 9/10/2026 | 710102077192026 | OM PRAKASH SONI VS THREE C HOMES PRIVATE LIMITED                                                                          |  | <p><b>**No. of Objections:** 1. **Respondent No. 2 is missing from the online portal.** Kindly add Respondent No. 2 in the online portal and ensure that the details are consistent with the Memo of Parties in the PDF. 2. <b>***True Copy**</b> and signature are mandatory on all annexure pages.** Kindly affix the <b>“True Copy”</b> endorsement and signature on each annexure page. 3. <b>**Page No. 25 is in Hindi.**</b> Kindly provide an <b>**English translated copy**</b> of the said page and upload the same. 4. <b>**Page Nos. 29, 33, 36, 37, 38, 39, 40, 43, 44, 237, 239 and 240 are not readable/legible.**</b> Kindly upload clear and legible copies of the said pages. 5. <b>**Separate Indexes for Volume 1 and Volume 2 are missing.**</b> Kindly provide separate volume-wise Indexes. 6. <b>**Main Case No. is missing in the Vakalatnama.**</b> Kindly mention the complete Main Case No. in the Vakalatnama and re-</b></p> |
| 22 | 9/12/2026 | 710102077692026 | SANTANU KUMAR SAMANTA RESOLUTION PROFESSIONAL OF MS SARE REALTY PROJECTS PRIVATE LIMITED VS THREE C HOMES PRIVATE LIMITED |  | <p><b>**No. of Objections:** 1. The <b>**Main Case No.**</b> is incorrectly mentioned/mismatched in the Affidavit. Kindly correct the same and re-upload the corrected Affidavit. 2. <b>**Volume-II has been uploaded twice.**</b> Kindly remove the duplicate copy and retain only one correct copy of Volume-II.</b></p>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                |

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| 23 | 9/11/2026 | 710102077622026 | MR. SUDHIR KUMAR AGARWAL VS THREE C HOMES PRIVATE LIMITED                                                                                     |           | <b>**No. of Objections:**</b> 1. <b>**Bookmarking is missing.**</b> Kindly provide proper bookmarking with pagination as per the Index. 2. <b>**Pagination is missing in the Index.**</b> Kindly mention the correct page numbers in the Index and ensure they correspond with the PDF. 3. <b>**Memo of Parties is missing in the PDF, Index and bookmarking.**</b> Kindly provide the Memo of Parties and ensure that it is properly reflected in the Index and bookmarking. Please ensure that the memo of party in the pdf and online portal is identical 4. <b>**OCR is missing in the PDF.**</b> Kindly provide OCR on every page and upload a searchable PDF.                                                                                                                                                                                                                                                                        |
|    |           |                 |                                                                                                                                               | 9/14/2026 |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            |
| 24 | 9/13/2026 | 710102077892026 | SUVESH VISHNOI VS SURAKSHA REALTY LTD.                                                                                                        |           | <b>**No. of Objections:**</b> 1. <b>**Proof of Service is missing.**</b> Kindly upload the complete Proof of Service. 2. <b>**Proper bookmarking with page numbering is compulsory.**</b> Kindly ensure that all documents are properly bookmarked as per the Index along with the corresponding page numbers. 3. <b>**Extra/unrelated documents**</b> have been uploaded. Kindly remove the extra documents and retain only the relevant documents. 4. The <b>**3 Rs. Court Fee and date are missing in the Vakalatnama**</b> . Kindly mention the same and re-upload the corrected Vakalatnama. 5. <b>**Pagination is missing in the Index.**</b> Kindly provide proper pagination corresponding to the PDF. 6. The <b>**Main Case details are incorrectly mentioned in the PDF**</b> . Kindly correct the Main Case details and re-upload the corrected PDF. 7. <b>**Signature and “True Copy” are missing on the Annexure pages.**</b> |
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| 25 | 9/14/2026 | 710102077962026 | RAKESH KUMAR JINDAL VS SURAKSHA REALTY LTD.                                                                                                   |           | <b>**No. of Objections:**</b> 1. The <b>**Section is mismatched between the PDF and the online portal**</b> . Kindly correct the Section and ensure that the same is mentioned consistently in the PDF, Index and online portal. In case the relevant section is not available in online portal you may mention ANY OTHER PROVISION                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        |
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| 26 | 9/13/2026 | 710102077872026 | MR SAURABH CHAWLA BANKRUPTCY TRUSTEE FOR MS RAJ RANI GUPTA PERSONAL GUARANTOR OF MOTHERS PRIDE EDUCATION PERSONNA PRIVATE LIMITED VS RAJ RANI |           | <b>**No. of Objections:**</b> 1. <b>**Bookmarking is missing in all volumes.**</b> Kindly provide proper bookmarking in all volumes as per the Index, along with the corresponding page numbers. 2. The <b>**Section is mismatched between the PDF and the online portal**</b> . Kindly correct the Section and ensure that the same is mentioned consistently in both the PDF and the online portal. 3. <b>**Page No. 353 is not clear/legible.**</b> Kindly upload a clear and readable copy of the said page.                                                                                                                                                                                                                                                                                                                                                                                                                           |
|    |           |                 |                                                                                                                                               | 9/15/2026 |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            |
| 27 | 9/14/2026 | 710102077972026 | FORUM DESIGNS PRIVATE LIMITED VS FORUM DESIGNS PRIVATE LIMITED                                                                                |           | <b>**No. of Objections:**</b> 1. There is a <b>**mismatch in the Memo of Parties**</b> with the details entered in the online portal. Kindly rectify the same and ensure that the Memo of Parties and online portal details are identical. 2 Kindly remove the Petitioner no. 1 entry from online portal. 3 As per the memo party petitioners affidavit is missing . 4 The case/application has been numbered incorrectly as C.A. No. ____ of 2026. The same may kindly be corrected and numbered as I.A. No. ____ of 2026. While refiling the application please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled.                                                                                                                                                                                                                                                                                  |
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| 28 | 9/14/2026 | 710102078012026 | ICICI BAK LIMITED VS AVANTHA HOLDINGS LIMITED         |  | <p><b>**No. of Objections:** 1. **Proof of Service is missing.** Kindly upload the complete Proof of Service. 2. The <b>**Parties'</b> entries are incorrectly filled in the online portal**. Kindly correct the party details and ensure that the same are consistent with the Memo of Parties in the PDF. 3. <b>**List of Dates and Events is missing.**</b> Kindly provide and upload the List of Dates and Events. 4. <b>**Brief Synopsis is missing.**</b> Kindly provide and upload the Brief Synopsis. 5. The <b>**Case Type</b> is incorrectly mentioned in both the online portal and the PDF**. Kindly select and mention <b>**Intervention Petition**</b> as the Case Type in both the online portal and the PDF. 6. The <b>**Sub-Section</b> is missing in the Index and at Page No. 3 of the PDF**. Kindly mention the correct Sub-Section in both places and re-upload the corrected documents.</b></p> <p>9/15/2026</p>                              |
| 29 | 9/11/2026 | 710102077542026 | ASHWINI MEHRA VS AVANTHA HOLDINGS LIMITED             |  | <p>1 Entry of index, vakalatnama and proof of service is missed in bookmarking. While refiling the application please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled.</p> <p>9/10/2026</p>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  |
| 30 | 9/13/2026 | 710102077812026 | AJAY GUPTA VS AVANTHA HOLDINGS LIMITED                |  | <p><b>**No. of Objections:** 1. **Counsel's signature is missing in all the Indexes.** Kindly obtain the Counsel's signature on all the Indexes and re-upload the corrected documents. 2. The <b>**Section</b> is mismatched between the Index and Page No. 2 of the PDF.** Kindly correct the Section and ensure that the same is mentioned consistently in both places and that same section is mentioned in the online portal as well. 3. <b>**Page No. 65 is blank.**</b> Kindly remove the blank page or upload the correct page, as applicable. 4. <b>**English translation of all Hindi pages is required.**</b> Kindly provide the corresponding English translation copies of all Hindi pages and upload the same. 5. <b>**Date is missing in the Vakalatnama.**</b> Kindly mention the date and re-upload the corrected Vakalatnama. 6. <b>**OCR is missing in the PDF.**</b> Kindly provide OCR for all pages and re-upload the</b></p> <p>9/15/2026</p> |
| 31 | 9/14/2026 | 710102078352026 | BABLI DEVI VS CASA ITALIA SOCIAL WELFARE ASSOCIATION  |  | <p><b>**No. of Objections:** 1. **Pagination is missing in all the Indexes.** Kindly provide proper pagination in all the Indexes corresponding to the PDF. 2. <b>**OCR is missing on Page Nos. 77 to 101.**</b> Kindly provide proper OCR for the said pages and re-upload the corrected PDF.</b></p> <p>9/15/2026</p>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             |
| 32 | 9/15/2026 | 710102078382026 | SANJAY GARG VS CASA ITALIA SOCIAL WELFARE ASSOCIATION |  | <p><b>**No. of Objections:** 1. Bookmarking with pagination is missing. Kindly provide proper bookmarking with page numbers as per the Index. 2. Copy of the Vakalatnama is missing in the PDF. Kindly upload the Vakalatnama in the PDF. If the vakaltnama is on record kindly mention the same in the Index. 3. OCR is mandatory on all pages of the pdf. While refiling the application please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled.</b></p> <p>9/16/2026</p>                                                                                                                                                                                                                                                                                                                                                                                                                                                  |

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| 33 | 9/14/2026 | 710102078322026 | RAM KUMAR VS ESAF SMALL FINANCE BANK LIMITED                                                                   |  | <p><b>**No. of Objections:** 1. **All requisite details are not filled in the online portal.** Kindly fill in all the required details completely and correctly. 2. **Memo of Parties is missing.** Kindly provide and upload the complete Memo of Parties. 3. **Vakalatnama is compulsory.** Kindly upload the duly executed Vakalatnama. If the Vakalatnama is on record please mention the same in the Index. 4. **List of Dates and Events, Brief Synopsis and Memo of Parties are not mentioned in the Index.** Kindly include all the aforesaid documents in the Index with the corresponding page numbers.</b></p> <p>9/15/2026</p> |
| 34 | 9/14/2026 | 710102078142026 | ANURADHA DUTT VS UCO BANK                                                                                      |  | <p>1. case type wrong in online portal and pdf choose intervention petition in both side. 2. List of dates and events missing. 3. brief synopsis missing. 4. section wrong in online portal and pdf choose 60(5) in both online portal and pdf.</p> <p>9/15/2026</p>                                                                                                                                                                                                                                                                                                                                                                       |
| 35 | 9/15/2026 | 710102078372026 | CAPITAL TRADE LINKS LIMITED VS CAPABLE BUILDWELL PRIVATE LIMITED                                               |  | <p><b>**No. of Objections:** 1. **Due payment is required under Regulation 17(1).** Since two sections/rules have been selected, payment is required for both sections/rules. Alternatively, kindly select only one section/rule as ***READ WITH*** in the online portal. 2. Kindly **remove the “Main Case Party” entry** from the online portal and enter ***Shivanand Choudhary*** in the Petitioner column. 3. Kindly ensure that the **Memo of Parties is identical in the online portal and the PDF** in all respects.</b></p> <p>9/17/2026</p>                                                                                      |
| 36 | 9/15/2026 | 710102078602026 | VRC CONSTRUCTION INDIA LIMITED VS WATERFALL INSOLVENCY PROFESSIONALS PVT. LTD. INTERIM RESOLUTION PROFESSIONAL |  | <p><b>**No. of Objections:** 1. Page Nos. **174 and 186** are not clear/readable. Kindly upload clear and legible copies of the said pages. 2. Proper OCR is required in **Volume 2**. Kindly ensure that OCR is enabled on all pages of Volume 2. While refiling the application please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled.</b></p> <p>9/16/2026</p>                                                                                                                                                                                                                                  |
| 37 | 9/15/2026 | 710102078572026 | PRABHAKAR KUMAR VS WATERFALL INSOLVENCY PROFESSIONALS PVT. LTD. INTERIM RESOLUTION PROFESSIONAL                |  | <p>1. Copy of Vakalatnama missed. If the vakaltnama is on record please mention the same in the Index.</p> <p>9/16/2026</p>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                |

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| 38 | 9/15/2026 | 710102078432026 | GAURAV KATIYAR VS WATERFALL INSOLVENCY PROFESSIONALS PVT. LTD. INTERIM RESOLUTION PROFESSIONAL                   |           | 1. Annexure 1 order date mismatched. 2. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: "Vakalatnama is on record."                                                                                                                                                                                                                                                                                                                                                                                                                                                                                |
|    |           |                 |                                                                                                                  | 9/16/2026 |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     |
| 39 | 9/15/2026 | 710102078652026 | RAM KISHAN SARAF VS BHARTI JAIN IRP                                                                              |           | <b>**No. of Objections:**</b> 1. Counsel's signature is missing on the Index. Kindly affix the Counsel's signature. 2. Signature is missing on the Application pages. Kindly ensure that all Application pages are duly signed. 3. <b>**True Copy endorsement and signature are missing on all Annexure pages.**</b> Kindly affix the True Copy endorsement and signature on each Annexure page. 4. <b>**Rs. 3/- Court Fee and Rs. 25/- Welfare Fund tickets are missing on the Vakalatnama.**</b> Kindly affix the required tickets. While refiling the application please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled. |
|    |           |                 |                                                                                                                  | 9/16/2026 |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     |
| 40 | 9/15/2026 | 710102078542026 | MIS INTERGEN ENERGY LIMITED VS CANARA BANK                                                                       |           | <b>**No. of Objections:**</b> 1. Date is missing in the <b>**Index, Memo of Parties and Prayer page**</b> . Kindly mention the date in all the aforesaid documents. 2. Page Nos. <b>**59 to 61 and 64 to 68**</b> are not clear/readable. Kindly upload clear and legible copies of the said pages. You may also provide typed copies of the said pages. 3. Proper OCR is required in the PDF. Kindly ensure that <b>**OCR is enabled on all pages**</b> of the PDF. While refiling the application please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled.                                                                  |
|    |           |                 |                                                                                                                  | 9/16/2026 |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     |
| 41 | 9/15/2026 | 710102078722026 | EARTH ICONIC INFRASTRUCTURES PRIVATE LIMITED VS UNION OF INDIA THROUGH SERIOUS FRAUD INVESTIGATION OFFICE (SFIO) |           | <b>**No. of Objections:**</b> 1. The fee for <b>**Section 242</b> is ₹2,500/-. <b>**</b> . Kindly select <b>**Section 242**</b> on the online portal accordingly. 2. A payment of <b>**₹1,500/-</b> is due <b>**</b> towards the fee for Section 242. Kindly make the requisite payment. 3. Page No. <b>**657**</b> is not clear/readable. Kindly upload a clear and legible copy. 4. Proper OCR is required in <b>**Volume 1**</b> . Kindly ensure that OCR is enabled on all pages of Volume 1. While refiling the application please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled.                                     |
|    |           |                 |                                                                                                                  | 9/16/2026 |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     |
| 42 | 9/15/2026 | 710102078692026 | MS AERCOMFORT PVT LTD THROUGH ITS DIRECTOR MR MAYANK GUPTA VS MS NKG INFRASTRUCTURE LTD                          |           | 1. Kindly provide affidavit of the applicant. MS AERCOMFORT PVT LTD THROUGH ITS DIRECTOR MR MAYANK GUPTA. As the affidavit is to be provided of the applicant. If MS NKG INFRASTRUCTURE LTD is the applicant kindly amend the memo of party accordingly. 2. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure. 3. Sign missed on all the pages of the application.                                                                                                                                                                                                          |
|    |           |                 |                                                                                                                  | 9/16/2026 |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     |

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| 43 | 9/16/2026 | 710102078732026 | MRS REENA SINGH AHLUWALIA VS SUN TIME ENERGY LIMITED & ORS                                                                   |  | <p><b>**No. of Objections:**</b> 1. <b>**The section is mismatched between the PDF and the online portal.**</b> Kindly rectify the section and ensure that the same section is mentioned in both the PDF and online portal. 2. <b>**Main Case No. is mismatched in the Index.**</b> Kindly rectify the Main Case No. in the Index and ensure that it is consistent with the PDF and online portal. 3. <b>**Date is missing in the Prayer.**</b> Kindly mention the date and upload the corrected PDF. 4. <b>**Page Nos. 68, 69 and 83 to 91 are not clear.**</b> Kindly upload clear and legible copies of the said pages. 5. <b>**Page Nos. 77, 78 and 101 are improperly aligned.**</b> Kindly rectify the alignment and upload the corrected pages. 6. <b>**Proper OCR is missing in the PDF.**</b> Kindly provide proper OCR throughout the PDF and upload the corrected file. While refiling the application please ensure all the pages of the pdf are</p> <p>9/17/2026</p>              |
| 44 | 9/15/2026 | 710102078632026 | UMESH GARG VS SUN TIME ENERGY LIMITED & ORS                                                                                  |  | <p><b>**No. of Objections:**</b> 1. The <b>**Section mentioned in the PDF does not match with the Section selected on the online portal**</b>. Kindly rectify the same and ensure that the Section is identical in both the PDF and online portal. 2. The <b>**Index mentions the 15th Progress Report**</b>, whereas the heading of the application mentions the <b>**14th Progress Report**</b>. Kindly rectify the discrepancy and ensure that the correct Progress Report number is mentioned consistently throughout the documents.</p> <p>9/16/2026</p>                                                                                                                                                                                                                                                                                                                                                                                                                                  |
| 45 | 9/16/2026 | 710102078822026 | R D RETAIL INDIA PRIVATE LIMITED VS OLEA GLOBAL HONG KONG LIMITED                                                            |  | <p><b>**No. of Objections:**</b> 1. <b>**Case type is incorrectly selected in the online portal.**</b> Kindly select <b>***Interlocutory Application (I.B.C)***</b> in the online portal. 2. <b>**Page numbering is missing in the bookmarking.**</b> Kindly provide proper bookmarking with corresponding page numbers as per the Index. 3. <b>**The section is mismatched with the details selected in the online portal.**</b> Kindly rectify the section and ensure that the section mentioned in the PDF and online portal is identical. 4. <b>**The Memo of Parties is mismatched with the details provided in the online portal.**</b> Kindly rectify the Memo of Parties and ensure that the same is identical in the PDF and online portal. Accordingly also ensure that the affidavit is provided of the party/parties mentioned as the applicant 5. <b>**Vakalatnama is compulsory.**</b> Kindly attach the duly executed Vakalatnama. If the vakaltnama is on</p> <p>9/17/2026</p> |
| 46 | 9/16/2026 | 710102078812026 | EFFICAX RESOLUTION PROFESSIONALS PVT. LTD. IRP OF TRUWEIGHT WELLNESS PVT. LTD. VS OLEA GLOBAL HONG KONG LIMITED              |  | <p><b>**No. of Objections:**</b> 1. <b>**Main Case No. is not linked in the online portal.**</b> Kindly link the Main Case No. in the online portal. 2. <b>**Page No. 15 is not properly highlighted and is not clear.**</b> Kindly highlight the main portion and upload a clear and legible copy. 3. <b>**Page No. 16 requires an English translated copy.**</b> Kindly provide the English translation of the said page. 4. <b>**Page Nos. 25 to 29 are cut off from the left side.**</b> Kindly upload complete and properly aligned copies of the said pages. 5. <b>**Page No. 30 is not clear.**</b> Kindly upload a clear and legible copy. 6. <b>**Main Case No. is missing in the Vakalatnama.**</b> Kindly mention the Main Case No. in the Vakalatnama. 7. <b>**₹1 Court Fee is missing in the Vakalatnama.**</b> Kindly affix the requisite ₹1 Court Fee and upload the corrected Vakalatnama. Please note as per the main case number the petition is of</p> <p>9/17/2026</p>     |
| 47 | 9/17/2026 | 710102079302026 | NAVNEET KUMAR GUPTA RESOLUTION PROFESSIONAL FOR ANSAL PROPERTIES AND INFRASTRUCTURE LIMITED VS OLEA GLOBAL HONG KONG LIMITED |  | <p>1. Remove double pdf.</p> <p>9/18/2026</p>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  |

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| 48 | 9/17/2026 | 710102079122026 | MR. HARVINDER SINGH VS OLEA GLOBAL HONG KONG LIMITED                                               |  | <p><b>**No. of Objections:** 1. **Page Nos. 61, 62 and 63 are not readable.** Kindly upload clear and legible copies of the said pages. 2. **Page Nos. 119 and 122 are in Hindi.** Kindly upload the English translated copy of the said page(s). While uploading the translated copy, please clearly mention the corresponding page number(s) for which the English translation has been provided. 3. **The main content on Page Nos. 120 and 121 is not highlighted.** Kindly highlight the relevant/main content on the said pages for proper identification. 4. **Copy of the Vakalatnama is missing from the PDF.** Kindly annex/upload the duly executed Vakalatnama with the corrected PDF. While refiling the application please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled.</b></p> <p>9/18/2026</p> |
| 49 | 9/17/2026 | 710102079102026 | MR. MANINDRA KUMAR TIWARI VS NIA                                                                   |  | <p><b>**No. of Objections:** 1. **Respondent basic details are missing on the online portal.** Kindly fill in the complete and correct Respondent Basic Details on the online portal. 2. **Page Nos. 64, 65, 67, 68, 69, 72, 73, 74, 77, 79, 85, 91, 92, 95, 112, 130, 131, 149, 179 and 207 are not clear/readable.** Kindly upload clear and legible copies of the said pages. **Some other pages are also not clear; kindly verify the entire PDF and replace all unclear pages with clear copies.** 3. **OCR is not proper in Volume 1.** Kindly provide a properly OCR-enabled/searchable PDF for **Volume 1**. While refiling the application please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled.</b></p> <p>9/18/2026</p>                                                                               |
| 50 | 9/17/2026 | 710102079262026 | NAVNEET KUMAR GUPTA RESOLUTION PROFESSIONAL FOR ANSAL PROPERTIES AND INFRASTRUCTURE LIMITED VS NIA |  | <p><b>**No. of Objections:** 1. **Section is missing from the Index and Page No. 2 of the application.** Kindly mention the applicable section in both places and ensure that the details are consistent. 2. **Page No. 141 is not readable.** Kindly upload a clear and legible copy of the said page. 3. **The translated copies do not mention the page numbers of the original documents from which they have been translated.** Kindly mention the corresponding **original page number(s)** on each translated copy for proper reference. While refiling the application please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled.</b></p> <p>9/18/2026</p>                                                                                                                                                    |
| 51 | 9/16/2026 | 710102078772026 | VARUN VASHISHT VS NIA                                                                              |  | <p><b>**No. of Objections:** 1. **Signature is missing on the application pages.** Kindly ensure that every page of the application is duly signed and upload the corrected PDF. 2. **Order dated 15.07.2026 is missing in the PDF.** Kindly annex the said order and upload the complete and corrected PDF.</b></p> <p>9/17/2026</p>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     |
| 52 | 9/17/2026 | 710102079092026 | MR. MANINDRA KUMAR TIWARI VS NIA                                                                   |  | <p><b>**No. of Objections:** 1. **Respondent entry is missing on the online portal.** Kindly add the complete and correct Respondent details on the online portal as per the Memo of Parties. Kindly ensure that the memo of party in pdf and online portal are identical. 2. **Page Nos. 35, 53, 54, 56, 67, 95, 96, 113, 120, 121, 122 and 169 are blurred/not clear.** Kindly upload clear and legible copies of the said pages. 3. **OCR is not proper in the PDF.** Kindly provide a properly OCR-enabled/searchable PDF for the entire file. 4. The application has been signed on 17.09.2026 however the proof of service has been attached for the month of August. Kindly clarify While refiling the application please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled.</b></p> <p>9/18/2026</p>         |

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| 53 | 9/16/2026 | 710102079022026 | RESURGENT RESOLUTION PROFESSIONALS LLP RESOLUTION PROFESSIONAL OF NURIT PROPERTIES PRIVATE LIMITED VS NIA                 | 9/17/2026 | 1. Remove double pagination 2. Copy of Vakalatnama missed in pdf.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  |
| 54 | 9/16/2026 | 710102078752026 | VELAGALA VENKATA SASIDHARA REDDY VS VIKRAM BAJAJ ERSTWHILE RESOLUTION PROFESSIONAL FOR SIRI RAM SYAL HYDRO POWER PVT. LTD | 9/17/2026 | <b>**No. of Objections:**</b> 1. <b>**Pagination is missing in the bookmarking.**</b> Kindly provide proper bookmarking with corresponding page numbers as per the Index. 2. <b>**Respondent entry is missing in the online portal.**</b> Kindly add the respondent details in the online portal as per the Memo of Parties. Please ensure that the memo of parties in the pdf and online portal are identical. While refiling the application please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled.                                                                                                                                                                                                                                                                                                                                                                                                                      |
| 55 | 9/16/2026 | 710102078852026 | VIJENDER SHARMA VS SHIVALICK INDIA PRIVATE LIMITED                                                                        | 9/17/2026 | <b>**No. of Objections:**</b> 1. <b>**All Hindi pages require English translated copies, including the stamp paper pages.**</b> Kindly provide English translations of all such pages. Also while providing the translated copy please mention the corresponding Hindi page number for which translated copy is provided. 2. <b>**Proper OCR is missing in Volumes 1 and 2.**</b> Kindly provide proper OCR throughout both volumes and upload the corrected PDFs. While refiling the application please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled.                                                                                                                                                                                                                                                                                                                                                                   |
| 56 | 9/17/2026 | 710102079312026 | SHIKHA GUPTA VS ASSET CARE AND RECONSTRUCTION ENTERPRISES LTD                                                             | 9/18/2026 | <b>**No. of Objections:**</b> 1. <b>**The case type is incorrectly selected on the online portal.**</b> Kindly select <b>***Interlocutory Application (IBC)***</b> as the correct case type. 2. <b>**Memo of Parties is missing from the Index and PDF, and bookmarking of the Memo of Parties is also missing.**</b> Kindly include the Memo of Parties in the Index and PDF and provide proper bookmarking with pagination. Also ensure that the memo of party in pdf and online portal are identical. Also the affidavit is required of the party mentioned as applicant in the memo of party. 3. <b>**Vakalatnama is missing.**</b> Kindly annex/upload the duly executed Vakalatnama. If the vakaltnama is on record kindly mention the same in the Index. 4. <b>**Signatures are missing on the application pages.**</b> Kindly ensure that <b>**every page of the application is duly signed**</b> . 5. <b>**Signatures and True Copy certification are</b> |
| 57 | 9/16/2026 | 710102078902026 | MS MANU TILING COMPANY VS RAHUL JINDAL                                                                                    | 9/17/2026 | <b>**No. of Objections:**</b> 1. <b>**Memo of Parties is missing.**</b> Kindly annex the Memo of Parties and upload the corrected PDF. While uploading the memo of party please ensure that the memo of party is identical in both pdf and online portal. 2. <b>**Vakalatnama is compulsory.**</b> If the vakaltnama is on record please mention the same in the Index.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            |

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| 58 | 9/16/2026 | 710102078842026 | BANYAN TREE NATURAL PRODUCTS PRIVATE LIMITED VS KIXX MEDIA PRIVATE LIMITED      |  | <p><b>**No. of Objections:** 1. **Memo of Parties is mismatched.** Kindly rectify the same and ensure that the Memo of Parties is identical in the PDF and online portal. Also ensure that the affidavit is provided of the parties who are mentioned as applicants. 2. Kindly <b>**upload the Proof of Service in the “Proof of Service” column**</b> of the online portal.</b></p> <p>9/17/2026</p>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         |
| 59 | 9/17/2026 | 710102079322026 | VEENU DRALL VS KIXX MEDIA PRIVATE LIMITED                                       |  | <p>1. Section mismatched pdf and online portal. Please ensure same section is selected in both pdf and online portal. Please be advised that in case the relevant section is not available in online portal you may select ANY OTHER PROVISION from drop down. While refiling the application please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled.</p> <p>9/18/2026</p>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             |
| 60 | 9/17/2026 | 710102079242026 | MR. HEMANT SETHI LIQUIDATOR OF UNIK BAZAR LIMITED VS KIXX MEDIA PRIVATE LIMITED |  | <p><b>**No. of Objections:** 1. **Bookmarking is missing.** Kindly provide proper bookmarking as per the Index with pagination. 2. **Pagination is missing in the Index.** Kindly mention the correct page numbers in the Index. 3. **Counsel's signature is missing on the Index, Memo of Parties and Prayer.** Kindly obtain and affix the counsel's signature wherever applicable. 4. **Signatures are missing on the application pages.** Kindly ensure that every page of the application is duly signed. 5. **Duplicate PDF has been uploaded.** Kindly remove the duplicate PDF and retain/upload only the correct file. 6. **Supporting affidavit are missing.** Kindly annex/upload the requisite supporting affidavit. Please ensure that the affidavit is provided of the party mentioned as applicant. 7. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please</b></p> <p>9/18/2026</p> |
| 61 | 9/17/2026 | 710102079112026 | RR INSOLVENCY PROFESSIONALS LLP VS MR. MRIDUL THIRANI                           |  | <p><b>**No. of Objections:** 1. **Counsel details are mentioned on Page No. 3; however, the same are not mentioned on any other relevant pages of the file.** Kindly clarify whether the application has been filed through the counsel or by the RP. 2. **If the application has been filed through the counsel**, kindly mention the complete counsel details, wherever applicable, along with the <b>**counsel's signature**</b>, and attach the <b>**Vakalatnama**</b> duly executed in accordance with the applicable requirements. 3. **If the application has been filed by the RP**, kindly remove the counsel details mentioned on <b>**Page No. 3**</b> and re-upload the corrected PDF.</b></p> <p>9/18/2026</p>                                                                                                                                                                                                   |
| 62 | 9/17/2026 | 710102079042026 | VIJENDER SHARMA VS MR. PREM SHANKAR GUPTA                                       |  | <p><b>**No. of Objections:** 1. **All Hindi pages require English translated copies**, including the <b>**stamp paper pages**</b>. Kindly provide English translations of all such pages. While providing the English translated copy please mention the corresponding Hindi page number. 2. **All pages of Volume 1 are blurred and not properly legible.** Kindly upload clear and readable copies of all pages of Volume 1. 3. **Proper OCR is missing in Volume 2.** Kindly provide proper OCR for all pages of Volume 2 and upload the corrected PDF. While refiling the application please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled.</b></p> <p>9/17/2026</p>                                                                                                                                                                                                             |

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| 63 | 9/16/2026 | 710102078982026 | SANJAY KUMAR JHA RESOLUTION PROFESSIONAL FOR METCALFE PROPERTIES PRIVATE LIMITED VS MR. PREM SHANKAR GUPTA | 9/17/2026 | 1. Remove extra pdf of application filed. 2. Please mention Section 12(2) in pdf as mentioned in your online portal. Please take the correct section with sub-clause. 3. In bookmark the Vakaltnama page is mentioned as SERVICE.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           |
| 64 | 9/16/2026 | 710102078792026 | ACUBE SERVICES PVT LTD VS MS SONI REALTORS PVT LTD                                                         | 9/17/2026 | <b>**No. of Objections:**</b> 1. <b>**Proper bookmarking with page numbering is compulsory.**</b> Kindly provide bookmarking with corresponding page numbers as per the Index. 2. <b>**Memo of Parties is missing.**</b> Kindly annex the Memo of Parties and ensure that the memo of parties mentioned in pdf and online portal are identical. and accordingly please provide affidavit of the party mentioned as applicant in memo of party 3. <b>**Signature is missing on the application pages.**</b> Kindly ensure that every page of the application is duly signed. 4. <b>**Vakalatnama is compulsory.**</b> Kindly attach the duly executed Vakalatnama. if vakalatnama is on record kindly mention the same in the Index. 5. <b>**Section is not mentioned in the Index.**</b> Kindly mention the applicable section in the Index. 6. <b>**All required details are not filled in the online portal.**</b> Kindly fill in all the |
| 65 | 9/17/2026 | 710102079052026 | RAGHUBIR ANAND VS NEXTRA TELESERVICES PRIVATE LTD                                                          | 9/17/2026 | Please be advised that the rejoinder is to be filed as an additional document. Please file this rejoinder under the category of additional document in the respective IA/Petition along with compliance order and latest order if any                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       |
| 66 | 9/17/2026 | 710102079162026 | UNION BANK OF INDIA VS AGROFOOD GRAINS PVT. LTD                                                            | 9/18/2026 | No of objection Page No(s). 108 to 118 are not clear. Kindly upload legible copies of the said pages. While refiling the application please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         |
| 67 | 9/17/2026 | 710102079132026 | RR INSOLVENCY PROFESSIONALS LLP VS MR. MRIDUL THIRANI                                                      | 9/18/2026 | On page no 3 counsel details are mentioned however it is not mentioned on any other page of the file. Please clarify if the file has been filed by the counsel or not. Further if the file has been filed by the counsel then counsel details will be mentioned on all pages wherever applicable with counsel signature and also Vakaltnama will need to be attached. In case the application has been filed by the RP then please remove the counsel details on page No. 3                                                                                                                                                                                                                                                                                                                                                                                                                                                                 |

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| 68                                                                                                  | 9/17/2026 | 710102079212026 | CANARA BANK VS MR. SATISH KUMAR PAWA                                   | 9/18/2026 | 1. Annexure 1 order date mismatched in bookmark and Index.                                                                                                                                                                                                                                          |
| 69                                                                                                  | 9/17/2026 | 710102079252026 | SREI EQUIPMENT FINANCE LIMITED VS BRACE IRON AND STEEL PRIVATE LIMITED | 9/18/2026 | **No. of Objections:** 1. **Page Nos. 18 to 20 are cut off at the edges.** Kindly upload clear and complete copies of the said pages without any cutting or cropping. While refiling the application please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled. |
| 70                                                                                                  | 9/18/2026 | 710102079342026 | IDFC FIRST BANK LIMITED VS AUTO NEEDS INDIA PRIVATE LIMITED            | 9/18/2026 | 1. Pagination missed in Bookmarking. 2. Rs. 3 court fees missed in Vakalatnama. While refiling the application please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled.                                                                                       |
| <p style="text-align: right;"><b>Srishti B Shah</b><br/><b>Deputy Registrar, NCLT New Delhi</b></p> |           |                 |                                                                        |           |                                                                                                                                                                                                                                                                                                     |



**National Company Law Tribunal**

**Block No.3, 1st floor, C.G.O. Complex, Lodhi Road, New Delhi-110003**

**Weekly Registry Defect List Dated 10.09.2026 TO 18.09.2026**

**ADDITIONAL DOCS (IBC)" and (Companies Act)"**

**This is for information of all concerned that the following defect list is being published to facilitate the applicants and authorized representatives who may not have received the defect sheet/memo electronically due to technical reasons or non-delivery. Parties whose case details appears in the list are advised to review the notified defects and take appropriate steps for rectification within the prescribed time.**

**\*\*For any assistance, kindly contact: Deputy Registrar – Ms. Megha Sharma Email ID:(dr1-nclt@nclt.gov.in)**

**\*\*Help Desk Number:\*\* 011-24363846**

| S no. | Date of Filing/<br>Refilling | Dairy number        | Case Title                                                                                                                             | Scrutiny date | Defects marked/ Objections                                                                                                                                                                                                                                                                 |
|-------|------------------------------|---------------------|----------------------------------------------------------------------------------------------------------------------------------------|---------------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1     | 9/17/2026                    | 0710102024982026/4  | CENTERPIECE BUSINESS SOLUTIONS<br>PRIVATE LIMITED                                                                                      | 9/18/2026     | 1. Kindly attach the latest order. 2. Pages 11, 17, 22 to 26, 28, 42, 44, 47, 50, 51, 53 to 57, 59, 61 to 65, 67, 71, 74, 89, 90, 100 to 101, 107 to 110, 113 and 117 are not readable. Kindly upload a typed copy of the said pages. 3. Kindly remove the double pagination from the PDF. |
| 2     | 9/17/2026                    | 0710102007892026/41 | UNION OF INDIA THROUGH SERIOUS FRAUD<br>INVESTIGATION OFFICE (SFIO) VS.<br>INDUSTRIAL FINANCE CORPORATION OF<br>INDIA ( IFCI) & OTHERS | 9/18/2026     | 1. Bookmarking is mandatory. Kindly provide proper bookmarking along with pagination. 2. The date is missing on the Vakalatnama in the PDF. Kindly mention the date on the Vakalatnama.                                                                                                    |

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| 3  | 9/17/2026 | 0710102112382025/4  | ALTEK DEVICESPVT LTD VS NEXTRA<br>TELESERVICES PRIVATE LIMITED                                                                           | 9/18/2026 | 1. Kindly ensure that all pages and page no-2 of the Rejoinder are duly signed. 2. Page No(s). 18 and in annexure page no- 4,15,47,76 and thereafter pages are not clear. Kindly upload legible copies of the said pages. If not, Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 3. index and pdf pagination is incorrect after page no-21 kindly arrange in serial wise 4. Kindly ensure that all annexures bear the endorsement &quot;True Copy&quot; along with the signature. 5. Please note that page(s) No. 33 to 67,77 to 82 are in incorrect alignment. Kindly upload the said page(s) in the correct alignment and ensure that they are properly oriented and clearly legible. 6. After page no-76 the pdf pagination is missing 7. numbering is missing in bookmarking 8. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. |
| 4  | 8/19/2026 | 0710102069952026/1  | AMULYA JAIN LR OF MRS. PHOOL DEVI<br>GHOSAL SO SURENDRA KUMAR JAIN<br>VSARVIND MITTAL LIQUIDATOR OF TEMPLE<br>LEASING OF FINANCE LIMITED | 9/18/2026 | 1. Kindly attach the Latest order                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         |
| 5  | 9/17/2026 | 0710102003942023/17 | J. H. JEWELS PRIVATE LIMITED                                                                                                             | 9/18/2026 | 1. Bookmarking is incomplete. Kindly provide the pagination in the bookmarks. 2. OCR is missing from the Index and pages 6 to 96 of the PDF. Kindly ensure that OCR is applied to all the pages. 3. Kindly correct the alignment of pages 21 to 23, 40, 55, 74 and 93.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    |
| 6  | 9/17/2026 | 0710102066352026/2  | MANASVI SECURITY SERVICES VS.<br>SHUBHKAMNA BUILDWELL & ESTATES<br>PRIVATE LIMITED                                                       | 9/18/2026 | 1. kindly attach the compliance order.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    |
| 7  | 9/16/2026 | 0710102039812024/6  | CENTRAL BANK OF INDIA VS. RAVI BHOLA                                                                                                     | 9/18/2026 | 1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    |
| 8  | 9/2/2026  | 0710102071422024/5  | ATUL MITTAL RESOLUTION PROFESSIONAL<br>LOGIX INFRATECH PRIVATE LIMITED VS.<br>INDIABULLS INVESTMENT ADVISORS<br>LIMITED                  | 9/18/2026 | 1. OCR missing in page no-11 to 19 2. Page No(s). 19 is not clear. Kindly upload legible copies of the said pages. If not, Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 3. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 4. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: &quot;Vakalatnama is on record.&quot;                                                                                                                                                                                                                                                                                                                                                                                                                                              |
| 9  | 9/17/2026 | 0710102066722025/2  | PRADEEP KUMAR GUPTA VS. STATE BANK<br>OF INDIA                                                                                           | 9/18/2026 | 1. As per the Compliance Order dated 20.07.2026, the Affidavit was required to be filed in two weeks from the date of the said order. Kindly find attached the latest order for your kind reference. Further, as per the Circular dated 12.08.2026, Annexure-II – Undertaking for Registration and Listing of Matters “With Defects” is also required to be duly complied with and submitted.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             |
| 10 | 1/29/2026 | 0710102009262026/7  | NAMAM INFRA ENGINEERING PRIVATE<br>LIMITED VS. KRISHNA CONSTELLATION<br>PRIVATE LIMITED                                                  | 9/18/2026 | 1. In accordance with the Compliance Order dated 21.08.2026, the Rejoinder does not mention whether any instruction was issued. Kindly highlight the relevant section of the order containing such instruction. 2. As per the index details, the document is mentioned as “Rejoinder”; however, the PDF does not correspond with the document mentioned in the index. 3. In the PDF, the alignment of some pages is incorrect. Kindly correct the alignment of the pages.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 |
| 11 | 1/29/2026 | 0710102009262026/7  | NAMAM INFRA ENGINEERING PRIVATE<br>LIMITED VS. KRISHNA CONSTELLATION<br>PRIVATE LIMITED                                                  | 9/18/2026 | 1. In accordance with the Compliance Order dated 21.08.2026, the Rejoinder does not mention whether any instruction was issued. Kindly highlight the relevant section of the order containing such instruction. 2. As per the index details, the document is mentioned as “Rejoinder”; however, the PDF does not correspond with the document mentioned in the index. 3. In the PDF, the alignment of some pages is incorrect. Kindly correct the alignment of the pages.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 |
| 12 | 1/29/2026 | 0710102009262026/7  | NAMAM INFRA ENGINEERING PRIVATE<br>LIMITED VS. KRISHNA CONSTELLATION<br>PRIVATE LIMITED                                                  | 9/18/2026 | 1. In accordance with the Compliance Order dated 21.08.2026, the Rejoinder does not mention whether any instruction was issued. Kindly highlight the relevant section of the order containing such instruction. 2. As per the index details, the document is mentioned as “Rejoinder”; however, the PDF does not correspond with the document mentioned in the index. 3. In the PDF, the alignment of some pages is incorrect. Kindly correct the alignment of the pages.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 |

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| 13 | 1/29/2026 | 0710102009262026/7 | NAMAM INFRA ENGINEERING PRIVATE LIMITED VS. KRISHNA CONSTELLATION PRIVATE LIMITED                                                                                              | 9/18/2026 | 1. In accordance with the Compliance Order dated 21.08.2026, the Rejoinder does not mention whether any instruction was issued. Kindly highlight the relevant section of the order containing such instruction. 2. As per the index details, the document is mentioned as "Rejoinder"; however, the PDF does not correspond with the document mentioned in the index. 3. In the PDF, the alignment of some pages is incorrect. Kindly correct the alignment of the pages.                                                                                                                                                                                                                                                                |
| 14 | 8/18/2026 | 0710102030172026/3 | MV SUPER ALLOYS PRIVATE LIMITED VS. SUDHIR KALRA                                                                                                                               | 9/18/2026 | 1. As per the Compliance Order dated 22.07.2026, the Reply was required to be filed in Two weeks from the date of the said order. Kindly find attached the latest order for your kind reference. Further, as per the Circular dated 12.08.2026, Annexure-II – Undertaking for Registration and Listing of Matters "With Defects" is also required to be duly complied with and submitted.                                                                                                                                                                                                                                                                                                                                                |
| 15 | 8/18/2026 | 0710102030172026/3 | MV SUPER ALLOYS PRIVATE LIMITED VS. SUDHIR KALRA                                                                                                                               | 9/18/2026 | 1. As per the Compliance Order dated 22.07.2026, the Reply was required to be filed in Two weeks from the date of the said order. Kindly find attached the latest order for your kind reference. Further, as per the Circular dated 12.08.2026, Annexure-II – Undertaking for Registration and Listing of Matters "With Defects" is also required to be duly complied with and submitted.                                                                                                                                                                                                                                                                                                                                                |
| 16 | 8/18/2026 | 0710102030172026/3 | MV SUPER ALLOYS PRIVATE LIMITED VS. SUDHIR KALRA                                                                                                                               | 9/18/2026 | 1. As per the Compliance Order dated 22.07.2026, the Reply was required to be filed in Two weeks from the date of the said order. Kindly find attached the latest order for your kind reference. Further, as per the Circular dated 12.08.2026, Annexure-II – Undertaking for Registration and Listing of Matters "With Defects" is also required to be duly complied with and submitted.                                                                                                                                                                                                                                                                                                                                                |
| 17 | 8/18/2026 | 0710102030172026/3 | MV SUPER ALLOYS PRIVATE LIMITED VS. SUDHIR KALRA                                                                                                                               | 9/18/2026 | 1. As per the Compliance Order dated 22.07.2026, the Reply was required to be filed in Two weeks from the date of the said order. Kindly find attached the latest order for your kind reference. Further, as per the Circular dated 12.08.2026, Annexure-II – Undertaking for Registration and Listing of Matters "With Defects" is also required to be duly complied with and submitted.                                                                                                                                                                                                                                                                                                                                                |
| 18 | 9/2/2026  | 0710102074912026/1 | BIJENDER JAIN VS. DUCTRUS RESOLUTION PROFESSIONAL PRIVATE LIMITED                                                                                                              | 9/18/2026 | 1. Kindly ensure that all pages of the Reply are duly signed. 2. Kindly ensure that all annexures bear the endorsement &"True Copy&" along with the signature. 3. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 4. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: &"Vakalatnama is on record.&"                                                                                                                                                                                                                                                              |
| 19 | 9/17/2026 | 0710102039112024/3 | GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY THROUGH ITS MANAGER (BUILDER) VS. MR. SHAILENDRA SINGH RESOLUTION PROFESSIONAL FOR M/S SHUBHKAMNA BUILDWELL & ESTATES PVT. LTD. | 9/18/2026 | 1. Kindly attach the compliance order. 2. page no 54 not clear kindly upload the type copy. 3. OCR missed page no 52, 54, 55, 60, 68, 70, 90 in PDF.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     |
| 20 | 3/30/2026 | 0710102024042026/4 | ANANDA FOODS LIMITED                                                                                                                                                           | 9/18/2026 | 1. Kindly ensure that all annexures bear the endorsement &"True Copy&" along with the signature. 2. As per the Compliance Order, the report was required to be filed within 1 week. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index.                                                                                                                                                                                                                                                                                                     |
| 21 | 9/17/2026 | 0710102042242026/2 | ARGL LIMITED VS REGIONAL PROVIDENT FUND COMMISSIONER II                                                                                                                        | 9/18/2026 | 1. kindly attach the compliance order.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   |
| 22 | 9/17/2026 | 0710102025892026/4 | MR. ASHISH MOHAN GIDWANI VS. SIMPLICITY ENGINEERS PVT LTD                                                                                                                      | 9/18/2026 | 1. Pagination is missing in the bookmarking of the PDF. Kindly provide proper bookmarking along with pagination. 2. The "True Copy" sign is missing on the annexures. Kindly affix the "True Copy" sign on all the annexures. 3. The court fee of Rs. 25/- and Rs. 3/- is missing on the Vakalatnama. Kindly affix the requisite court fee. 4. As per the Compliance Order dated 17.08.2026, the Reply was required to be filed within one week from the date of the said order. Kindly find attached the latest order for your kind reference. Further, as per the Circular dated 12.08.2026, Annexure-II – Undertaking for Registration and Listing of Matters "With Defects" is also required to be duly complied with and submitted. |
| 23 | 5/22/2026 | 0710102042032026/4 | IDBI TRUSTESHIP SERVICES LIMITED VS. SUKSMA BUILDTECH PRIVATE LIMITED                                                                                                          | 9/18/2026 | 1. OCR missed on page 1 to 27 in PDF. 2. kindly attach the compliance order.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             |

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|----|-----------|--------------------|----------------------------------------------------------|-----------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 24 | 9/11/2026 | 0710102053032026/1 | UNIQUE TOBACCO COMPANY VS. PELICAN TOBACCO INDIA PVT LTD | 9/18/2026 | 1. As per the Compliance Order dated 08.09.2026, the Rejoinder was required to be filed in three days from the date of the said order. Kindly find attached the latest order for your kind reference. Further, as per the Circular dated 12.08.2026, Annexure-II – Undertaking for Registration and Listing of Matters “With Defects” is also required to be duly complied with and submitted.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     |
| 25 | 9/11/2026 | 0710102053032026/1 | UNIQUE TOBACCO COMPANY VS. PELICAN TOBACCO INDIA PVT LTD | 9/18/2026 | 1. As per the Compliance Order dated 08.09.2026, the Rejoinder was required to be filed in three days from the date of the said order. Kindly find attached the latest order for your kind reference. Further, as per the Circular dated 12.08.2026, Annexure-II – Undertaking for Registration and Listing of Matters “With Defects” is also required to be duly complied with and submitted.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     |
| 26 | 9/11/2026 | 0710102053032026/1 | UNIQUE TOBACCO COMPANY VS. PELICAN TOBACCO INDIA PVT LTD | 9/18/2026 | 1. As per the Compliance Order dated 08.09.2026, the Rejoinder was required to be filed in three days from the date of the said order. Kindly find attached the latest order for your kind reference. Further, as per the Circular dated 12.08.2026, Annexure-II – Undertaking for Registration and Listing of Matters “With Defects” is also required to be duly complied with and submitted.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     |
| 27 | 9/11/2026 | 0710102053032026/1 | UNIQUE TOBACCO COMPANY VS. PELICAN TOBACCO INDIA PVT LTD | 9/18/2026 | 1. As per the Compliance Order dated 08.09.2026, the Rejoinder was required to be filed in three days from the date of the said order. Kindly find attached the latest order for your kind reference. Further, as per the Circular dated 12.08.2026, Annexure-II – Undertaking for Registration and Listing of Matters “With Defects” is also required to be duly complied with and submitted.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     |
| 28 | 9/11/2026 | 0710102053032026/1 | UNIQUE TOBACCO COMPANY VS. PELICAN TOBACCO INDIA PVT LTD | 9/18/2026 | 1. As per the Compliance Order dated 08.09.2026, the Rejoinder was required to be filed in three days from the date of the said order. Kindly find attached the latest order for your kind reference. Further, as per the Circular dated 12.08.2026, Annexure-II – Undertaking for Registration and Listing of Matters “With Defects” is also required to be duly complied with and submitted.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     |
| 29 | 9/11/2026 | 0710102053032026/1 | UNIQUE TOBACCO COMPANY VS. PELICAN TOBACCO INDIA PVT LTD | 9/18/2026 | 1. As per the Compliance Order dated 08.09.2026, the Rejoinder was required to be filed in three days from the date of the said order. Kindly find attached the latest order for your kind reference. Further, as per the Circular dated 12.08.2026, Annexure-II – Undertaking for Registration and Listing of Matters “With Defects” is also required to be duly complied with and submitted.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     |
| 30 | 9/11/2026 | 0710102053032026/1 | UNIQUE TOBACCO COMPANY VS. PELICAN TOBACCO INDIA PVT LTD | 9/18/2026 | 1. As per the Compliance Order dated 08.09.2026, the Rejoinder was required to be filed in three days from the date of the said order. Kindly find attached the latest order for your kind reference. Further, as per the Circular dated 12.08.2026, Annexure-II – Undertaking for Registration and Listing of Matters “With Defects” is also required to be duly complied with and submitted.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     |
| 31 | 9/11/2026 | 0710102053032026/1 | UNIQUE TOBACCO COMPANY VS. PELICAN TOBACCO INDIA PVT LTD | 9/18/2026 | 1. As per the Compliance Order dated 08.09.2026, the Rejoinder was required to be filed in three days from the date of the said order. Kindly find attached the latest order for your kind reference. Further, as per the Circular dated 12.08.2026, Annexure-II – Undertaking for Registration and Listing of Matters “With Defects” is also required to be duly complied with and submitted.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     |
| 32 | 9/11/2026 | 0710102053032026/1 | UNIQUE TOBACCO COMPANY VS. PELICAN TOBACCO INDIA PVT LTD | 9/18/2026 | 1. As per the Compliance Order dated 08.09.2026, the Rejoinder was required to be filed in three days from the date of the said order. Kindly find attached the latest order for your kind reference. Further, as per the Circular dated 12.08.2026, Annexure-II – Undertaking for Registration and Listing of Matters “With Defects” is also required to be duly complied with and submitted.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     |
| 33 | 9/17/2026 | 0710102077152024/3 | PRAMOD AGARWAL VS. WESTEND ENTERPRISES PRIVATE LTD & ORS | 9/18/2026 | 1. separately file all Replies 2. numbering is missing in bookmarking 3. Kindly ensure that all pages of the Reply are duly signed. 4. Please note that page(s) No. 53,54 are cut from the side(s), resulting in incomplete and unclear content. Kindly upload clear and complete copies of the said page(s), ensuring that no portion of the text or document is cut off. 5. Page No(s). 90 to 92,94,95,96,116,117,118 are not clear. Kindly upload legible copies of the said pages. If not, Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 6. OCR missing 7. Please note that page(s) No. 163 are in Hindi. Kindly upload the English translated copy of the said page(s). While uploading the translated copy, please clearly mention the corresponding page number(s) for which the English translation has been provided. 8. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: &quot;Vakalatnama is on record.&quot; 9. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. |

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| 34 | 9/5/2026   | 0710102075862026/1  | MR. RAJNEESH KUMAR AGGARWAL<br>INTERIM RESOLUTION PROFESSIONAL OF<br>INDO LAMINATES PRIVATE LIMITED                     | 9/18/2026 | 1. The compliance order 15.09.2026 has not yet been uploaded as you mention in your index .<br>Without compliance order we will not proceed document as per circular notice dated 25.08.2026.                                                                                                                                                                                                                                                                                             |
| 35 | 9/17/2026  | 0710102035552022/15 | INDUSIND BANK LTD. VS. CLOUD 9<br>PROJECTS PRIVATE LIMITED                                                              | 9/18/2026 | 1. kindly attach the compliance order. 2. bookmarking mandatory along with pagination.                                                                                                                                                                                                                                                                                                                                                                                                    |
| 36 | 8/29/2026  | 0710102073532026/1  | SUMIT SHUKLA RESOLUTION<br>PROFESSIONAL BLD METAL AND ALLOYS<br>PVT LTD                                                 | 9/18/2026 | 1. As per the Compliance Order, the affidavit was required to be filed within 1 week. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 2. Kindly ensure that all annexures bear the endorsement &quot;True Copy&quot; along with the signature.                                           |
| 37 | 9/17/2026  | 0710102072952026/1  | AXIS BANK LIMITED VS. RATHI BARS<br>LIMITED                                                                             | 9/18/2026 | 1. Compliance order 31.08.2026 is missing in pdf. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.                                                                                                                                                                                                                                                                                 |
| 38 | 8/11/2026  | 0710102067772026/1  | WOOD BURNING STOVES INDIA PRIVATE<br>LIMITED                                                                            | 9/18/2026 | 1. As per the Compliance Order, the order was required to be filed within 10 days. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the Undertaking Form as per Circular Annexure-2 dated 12.08.2026, available on the NCLT website, and attach the same at the very top of the Index. 2. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: "Vakalatnama is on record." |
| 39 | 8/11/2026  | 0710102067772026/1  | WOOD BURNING STOVES INDIA PRIVATE<br>LIMITED                                                                            | 9/18/2026 | 1. As per the Compliance Order, the order was required to be filed within 10 days. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the Undertaking Form as per Circular Annexure-2 dated 12.08.2026, available on the NCLT website, and attach the same at the very top of the Index. 2. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: "Vakalatnama is on record." |
| 40 | 8/11/2026  | 0710102067772026/1  | WOOD BURNING STOVES INDIA PRIVATE<br>LIMITED                                                                            | 9/18/2026 | 1. As per the Compliance Order, the order was required to be filed within 10 days. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the Undertaking Form as per Circular Annexure-2 dated 12.08.2026, available on the NCLT website, and attach the same at the very top of the Index. 2. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: "Vakalatnama is on record." |
| 41 | 8/11/2026  | 0710102067772026/1  | WOOD BURNING STOVES INDIA PRIVATE<br>LIMITED                                                                            | 9/18/2026 | 1. As per the Compliance Order, the order was required to be filed within 10 days. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the Undertaking Form as per Circular Annexure-2 dated 12.08.2026, available on the NCLT website, and attach the same at the very top of the Index. 2. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: "Vakalatnama is on record." |
| 42 | 9/17/2026  | 0710102061332026/4  | ABEL SPACE SOLUTIONS LLP THROUGH ITS<br>AUTHORIZED REPRESENTATIVE MR<br>RADHEY SHYAM TALWAR VS. SHAILENDRA<br>SINGH ORS | 9/18/2026 | 1. OCR missed in vol 2 in PDF. 2. kindly attach the compliance order .                                                                                                                                                                                                                                                                                                                                                                                                                    |
| 43 | 6/23/2026  | 0710102049342026/4  | EXCEL NUTRITIONS AND PROTEINS VS.<br>JINDAL REFINERIES LIMITED                                                          | 9/18/2026 | 1. kindly attach the compliance order.                                                                                                                                                                                                                                                                                                                                                                                                                                                    |
| 44 | 12/11/2019 | 0710102165222019/9  | ARKAY FABSTEEL SYSTEMS PRIVATE<br>LIMITED                                                                               | 9/18/2026 | 1. numbering is missing in bookmarking 2. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 3. Proof of service is missing                                                                                                                                                                                                                                                          |
| 45 | 9/17/2026  | 0710102067732025/5  | MAHATMA PRASAD BHARTARI VS.<br>REGISTRAR OF COMPANIES                                                                   | 9/18/2026 | &quot;1.Twenty five RS and three Rs. court fee missed on vakalatanama 2. OCR missed on pages are 1 to 6 in PDF.&quot;                                                                                                                                                                                                                                                                                                                                                                     |
| 46 | 9/16/2026  | 0710102050132021/12 | STATE BANK OF INDIA VS. DINESH BAHADUR<br>SINGH                                                                         | 9/17/2026 | 1. Most of the pages are not readable in the pdf, kindly rectify the defect and attach the clear and legible copy. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with.                                               |
| 47 | 9/16/2026  | 0710102082122025/6  | IFCI LIMITED VS. COSMOS INDUSTRIES<br>LIMITED                                                                           | 9/17/2026 | 1. Kindly file in both Applications in IA                                                                                                                                                                                                                                                                                                                                                                                                                                                 |

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| 48 | 9/16/2026 | 0710102073002026/1 | CONCEPT CAPITAL INFRA PROJECTS PRIVATE LIMITED VSSANJIV RAI MEHRA ORS   | 9/17/2026 | 1. As per the Compliance Order, the reply was required to be filed within 3 days. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index.                                                                                                                                                                               |
| 49 | 9/16/2026 | 0710102072992026/1 | CONCEPT CAPITAL INFRA PROJECTS PRIVATE LIMITED VS. SANJIV RAI MEHRA ORS | 9/17/2026 | 1. As per the Compliance Order, the reply was required to be filed within 3 days. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index.                                                                                                                                                                               |
| 50 | 3/25/2026 | 0710102023042026/9 | SHRI ROHIT SEHGAL INTERIM RESOLUTION PROFESSIONAL VSIDBI BANK LIMIKTED  | 9/17/2026 | 1. Bookmarking is mandatory in Volume II, along with proper pagination. 2. The "True Copy" certification/signature has been missed on the annexures. 3. Kindly attach the compliance order/direction of the Court.                                                                                                                                                                                                                                                                                               |
| 51 | 9/16/2026 | 0710102025682026/6 | SALSAN STEELS PRIVATE LIMITED                                           | 9/17/2026 | 1. The direction to issue a Court notice to the Official Liquidator (OL) for their physical appearance has been missed from the PDF. Kindly incorporate the same.                                                                                                                                                                                                                                                                                                                                                |
| 52 | 4/23/2026 | 0710102032852026/3 | PUSHPIT STEELS PRIVATE LIMITED VS. RDS PROJECT LIMITED                  | 9/17/2026 | 1. Pagination missed in bookmarking. 2. As per the Compliance Order, the payment of costs was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with. |
| 53 | 4/23/2026 | 0710102032852026/3 | PUSHPIT STEELS PRIVATE LIMITED VS. RDS PROJECT LIMITED                  | 9/17/2026 | 1. Pagination missed in bookmarking. 2. As per the Compliance Order, the payment of costs was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with. |
| 54 | 4/23/2026 | 0710102032852026/3 | PUSHPIT STEELS PRIVATE LIMITED VS. RDS PROJECT LIMITED                  | 9/17/2026 | 1. Pagination missed in bookmarking. 2. As per the Compliance Order, the payment of costs was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with. |
| 55 | 4/23/2026 | 0710102032852026/3 | PUSHPIT STEELS PRIVATE LIMITED VS. RDS PROJECT LIMITED                  | 9/17/2026 | 1. Pagination missed in bookmarking. 2. As per the Compliance Order, the payment of costs was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with. |
| 56 | 4/23/2026 | 0710102032852026/3 | PUSHPIT STEELS PRIVATE LIMITED VS. RDS PROJECT LIMITED                  | 9/17/2026 | 1. Pagination missed in bookmarking. 2. As per the Compliance Order, the payment of costs was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with. |
| 57 | 4/23/2026 | 0710102032852026/3 | PUSHPIT STEELS PRIVATE LIMITED VS. RDS PROJECT LIMITED                  | 9/17/2026 | 1. Pagination missed in bookmarking. 2. As per the Compliance Order, the payment of costs was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with. |
| 58 | 4/23/2026 | 0710102032852026/3 | PUSHPIT STEELS PRIVATE LIMITED VS. RDS PROJECT LIMITED                  | 9/17/2026 | 1. Pagination missed in bookmarking. 2. As per the Compliance Order, the payment of costs was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with. |

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| 59 | 4/23/2026 | 0710102032852026/3  | PUSHPIT STEELS PRIVATE LIMITED VS. RDS PROJECT LIMITED                                                                                      | 9/17/2026 | 1. Pagination missed in bookmarking. 2. As per the Compliance Order, the payment of costs was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with. |
| 60 | 4/23/2026 | 0710102032852026/3  | PUSHPIT STEELS PRIVATE LIMITED VS. RDS PROJECT LIMITED                                                                                      | 9/17/2026 | 1. Pagination missed in bookmarking. 2. As per the Compliance Order, the payment of costs was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with. |
| 61 | 9/16/2026 | 0710102050132021/12 | STATE BANK OF INDIA VS. DINESH BAHADUR SINGH                                                                                                | 9/17/2026 | 1. Most of the pages are not readable in the pdf, kindly rectify the defect and attach the clear and legible copy. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with.                                                                      |
| 62 | 9/16/2026 | 0710102050132021/12 | STATE BANK OF INDIA VS. DINESH BAHADUR SINGH                                                                                                | 9/17/2026 | 1. Most of the pages are not readable in the pdf, kindly rectify the defect and attach the clear and legible copy. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with.                                                                      |
| 63 | 9/16/2026 | 0710102053652026/1  | SH FAIZAN KHAN VS. HDFC BANK LTD                                                                                                            | 9/17/2026 | 1. As per the Compliance Order, the Reply was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with.                                                 |
| 64 | 9/15/2026 | 0710102064452026/1  | SHRISHTI GARG RESOLUTION PROFESSIONAL VITASTA SOFTWARE INDIA PVT LTD VSMS VARSHA GUPTA                                                      | 9/17/2026 | 1. As per the Compliance Order, the affidavit was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with.                                             |
| 65 | 9/15/2026 | 0710102064452026/1  | SHRISHTI GARG RESOLUTION PROFESSIONAL VITASTA SOFTWARE INDIA PVT LTD VSMS VARSHA GUPTA                                                      | 9/17/2026 | 1. As per the Compliance Order, the affidavit was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with.                                             |
| 66 | 9/16/2026 | 0710102050132021/12 | STATE BANK OF INDIA VS. DINESH BAHADUR SINGH                                                                                                | 9/17/2026 | 1. Most of the pages are not readable in the pdf, kindly rectify the defect and attach the clear and legible copy. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with.                                                                      |
| 67 | 9/16/2026 | 0710102075782026/1  | IRSHAD A. KHAN ORS HOMEBUYERS OF NOBILITY ESTATES PRIVATE LIMITED VSHITESH GOEL RESOLUTION PROFESSIONAL OF NOBILITY ESTATES PRIVATE LIMITED | 9/17/2026 | 1. Kindly ensure that the PDF is properly bookmarked and correctly paginated. 2. The Index is missing. Kindly attach the same. 3. OCR is missing. Kindly ensure that the PDF is OCR-enabled. 4. A duplicate PDF has been uploaded. Kindly remove one of the duplicate files. 5. Kindly attach the Compliance Order and the latest order, if any. Further, please mention the date on which the Compliance Order was uploaded in the Index.                                                                       |
| 68 | 9/16/2026 | 0710102050132021/12 | STATE BANK OF INDIA VS. DINESH BAHADUR SINGH                                                                                                | 9/17/2026 | 1. Most of the pages are not readable in the pdf, kindly rectify the defect and attach the clear and legible copy. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with.                                                                      |

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| 69 | 9/15/2026 | 0710102064452026/1  | SHRISHTI GARG RESOLUTION<br>PROFESSIONAL VITASTA SOFTWARE INDIA<br>PVT LTD VSMS VARSHA GUPTA | 9/17/2026 | 1. As per the Compliance Order, the affidavit was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               |
| 70 | 9/16/2026 | 0710102050132021/12 | STATE BANK OF INDIA VS. DINESH BAHADUR<br>SINGH                                              | 9/17/2026 | 1. Most of the pages are not readable in the pdf, kindly rectify the defect and attach the clear and legible copy. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        |
| 71 | 9/9/2026  | 0710102005392026/2  | MR. HARI RAM KHATRI VS. MR. MOHIT<br>SHARMA                                                  | 9/17/2026 | 1. Kindly remove the duplicate/repeated PDF. 2. OCR is missing from the PDF. Kindly ensure that the PDF is OCR-enabled. 3. Bookmarking is mandatory, along with proper pagination. 4. Kindly merge all the documents into a single PDF in accordance with the Index, with proper pagination. 5. Kindly attach the Compliance Order.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                |
| 72 | 9/9/2026  | 0710102005392026/2  | MR. HARI RAM KHATRI VS. MR. MOHIT<br>SHARMA                                                  | 9/17/2026 | 1. Kindly remove the duplicate/repeated PDF. 2. OCR is missing from the PDF. Kindly ensure that the PDF is OCR-enabled. 3. Bookmarking is mandatory, along with proper pagination. 4. Kindly merge all the documents into a single PDF in accordance with the Index, with proper pagination. 5. Kindly attach the Compliance Order.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                |
| 73 | 9/9/2026  | 0710102005392026/2  | MR. HARI RAM KHATRI VS. MR. MOHIT<br>SHARMA                                                  | 9/17/2026 | 1. Kindly remove the duplicate/repeated PDF. 2. OCR is missing from the PDF. Kindly ensure that the PDF is OCR-enabled. 3. Bookmarking is mandatory, along with proper pagination. 4. Kindly merge all the documents into a single PDF in accordance with the Index, with proper pagination. 5. Kindly attach the Compliance Order.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                |
| 74 | 9/9/2026  | 0710102005392026/2  | MR. HARI RAM KHATRI VS. MR. MOHIT<br>SHARMA                                                  | 9/17/2026 | 1. Kindly remove the duplicate/repeated PDF. 2. OCR is missing from the PDF. Kindly ensure that the PDF is OCR-enabled. 3. Bookmarking is mandatory, along with proper pagination. 4. Kindly merge all the documents into a single PDF in accordance with the Index, with proper pagination. 5. Kindly attach the Compliance Order.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                |
| 75 | 9/15/2026 | 0710102064452026/1  | SHRISHTI GARG RESOLUTION<br>PROFESSIONAL VITASTA SOFTWARE INDIA<br>PVT LTD VSMS VARSHA GUPTA | 9/17/2026 | 1. As per the Compliance Order, the affidavit was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               |
| 76 | 9/16/2026 | 0710102013652026/2  | VIVEK PARTI VS. STATE BANK OF INDIA                                                          | 9/17/2026 | 1. As per the Compliance Order dated 07.08.2026, the affidavit of service was required to be filed in one week from the date of the said order. Kindly find attached the latest order for your kind reference. Further, as per the Circular dated 12.08.2026, Annexure-II – Undertaking for Registration and Listing of Matters “With Defects” is also required to be duly complied with and submitted.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            |
| 77 | 9/15/2026 | 0710102062682021/10 | STATE BANK OF INDIA VS. JAYA SINGH                                                           | 9/17/2026 | 1. Most of the pages are not readable in the pdf, kindly rectify the defect and attach the clear and legible copy. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        |
| 78 | 9/15/2026 | 0710102062682021/10 | STATE BANK OF INDIA VS. JAYA SINGH                                                           | 9/17/2026 | 1. Most of the pages are not readable in the pdf, kindly rectify the defect and attach the clear and legible copy. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        |
| 79 | 9/16/2026 | 0710102059572026/2  | PREM NARAYAN KABRA VS. PARADISE<br>DEVELOPERS PRIVATE LIMITED                                | 9/17/2026 | 1. Kindly ensure that all pages of the Reply are duly signed. 2. Kindly ensure that all annexures bear the endorsement True Copy along with the signature. 3. Pagination missed in bookmarking in volume 3 to 6. 4. Remove double pagination from page no 280 to 285, 341 to 350, 813 to 854. 5. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. 6. Page no 393, 798, 799 are in wrong alignment. 7. On Page No. 798 to 801, a newspaper cutting has been uploaded. Kindly highlight the relevant portion of your matter. 8. Page no 283, 284, 340, 342 to 345, 347, 351 are not readable. 9. Page no 319 to 337, 358, 798 to 801, 808 are Hindi pages, Kindly attach English translation of these copies. 10. Page no 212 to 214, 217, 218, 248 to 250, 280, 282, 299, 341 are cut pages, Kindly attach clear and legible copy. 11. Court fees and welfare ticket paste on blank space on vakalatnama. Also pagination missed in vakalatnama. |

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| 80 | 9/16/2026 | 0710102053532026/2  | KANIKA AUDIO VISUALS PRIVATE LIMITED                                                                                                               | 9/17/2026 | 1. As per the Compliance Order, the affidavit was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with. 2 . Order dated 19.08.2026 missed in pdf as per mentioned in index.                                                                                                                                                                                                                                                                                                                    |
| 81 | 4/7/2026  | 0710102025892026/2  | MR. ASHISH MOHAN GIDWANI VS. SIMPLICITY ENGINEERS PVT LTD                                                                                          | 9/17/2026 | 1. As per the Compliance Order, the Reply was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with.                                                                                                                                                                                                                                                                                                                                                                                            |
| 82 | 7/22/2026 | 0710102061332026/3  | ABEL SPACE SOLUTIONS LLP THROUGH ITS AUTHORIZED REPRESENTATIVE MR RADHEY SHYAM TALWAR VS. SHAILENDRA SINGH ORS                                     | 9/17/2026 | 1. As per the Compliance Order, the Reply was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with. 2. Also attach latest order in pdf.                                                                                                                                                                                                                                                                                                                                                        |
| 83 | 9/16/2026 | 0710102065122026/3  | JC FLOWERS ASSET RECONSTRUCTION PRIVATE LIMITED VS. BLISS AGRI AND ECO TOURISM PRIVATE LIMITED                                                     | 9/17/2026 | 1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. counsel sign and details are missing in index 3. Kindly ensure that page no-2 of the Reply is duly signed. 4. OCR missing 5. Page No(s). 85 to 118 are not clear. Kindly upload legible copies of the said pages. if not, Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 6. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 7. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: &quot;Vakalatnama is on record.&quot; 8. Proof of service is missing |
| 84 | 4/7/2026  | 0710102025892026/1  | MR. ASHISH MOHAN GIDWANI VS. SIMPLICITY ENGINEERS PVT LTD                                                                                          | 9/17/2026 | 1. As per the Compliance Order, the Reply was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with.                                                                                                                                                                                                                                                                                                                                                                                            |
| 85 | 4/7/2026  | 0710102025892026/3  | MR. ASHISH MOHAN GIDWANI VS. SIMPLICITY ENGINEERS PVT LTD                                                                                          | 9/17/2026 | 1. As per the Compliance Order, the Reply was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with.                                                                                                                                                                                                                                                                                                                                                                                            |
| 86 | 9/7/2026  | 0710102064492025/13 | PACIFIC IRON MANUFACTURING LIMITED VS. NISARG ISPAT PRIVATE LIMITED                                                                                | 9/17/2026 | 1. counsel sign is missing in index                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         |
| 87 | 9/16/2026 | 0710102015562025/10 | CENTRAL BANK OF INDIA VS. SJ LEASING AND INVESTMENTS PRIVATE LIMITED                                                                               | 9/17/2026 | 1. kindly attach the compliance order.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      |
| 88 | 9/16/2026 | 0710102015552025/10 | CENTRAL BANK OF INDIA VS. BAGS REGISTRY SERVICES PRIVATE LIMITED                                                                                   | 9/17/2026 | 1. kindly attach the compliance order.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      |
| 89 | 9/16/2026 | 0710102016422026/6  | RAJNEESH KUMAR AGGARWAL RESOLUTION PROFESSIONAL FOR FEEDBACK INFRA PVT. LTD VS. CHOICE CONSULTANCY PRIVATE LIMITED SUCCESSFUL RESOLUTION APPLICANT | 9/17/2026 | 1. bookmarking and index mandatory along with pagination. 2. kindly upload the full documents in PDF                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        |

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| 90 | 9/14/2026  | 0710102095922025/7  | ATTERO RECYCLING PRIVATE LIMITED. VS. FERRETERRO INDIA PVT. LTD. | 9/17/2026 | 1. Please note that page(s) No. 33 to 35 are in Hindi. Kindly upload the English translated copy of the said page(s). While uploading the translated copy, please clearly mention the corresponding page number(s) for which the English translation has been provided. 2. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 3. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: &quot;Vakalatnama is on record.&quot;                                                                                                                                                     |
| 91 | 9/14/2026  | 0710102095922025/7  | ATTERO RECYCLING PRIVATE LIMITED. VS. FERRETERRO INDIA PVT. LTD. | 9/17/2026 | 1. Please note that page(s) No. 33 to 35 are in Hindi. Kindly upload the English translated copy of the said page(s). While uploading the translated copy, please clearly mention the corresponding page number(s) for which the English translation has been provided. 2. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 3. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: &quot;Vakalatnama is on record.&quot;                                                                                                                                                     |
| 92 | 9/14/2026  | 0710102095922025/7  | ATTERO RECYCLING PRIVATE LIMITED. VS. FERRETERRO INDIA PVT. LTD. | 9/17/2026 | 1. Please note that page(s) No. 33 to 35 are in Hindi. Kindly upload the English translated copy of the said page(s). While uploading the translated copy, please clearly mention the corresponding page number(s) for which the English translation has been provided. 2. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 3. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: &quot;Vakalatnama is on record.&quot;                                                                                                                                                     |
| 93 | 9/14/2026  | 0710102095922025/7  | ATTERO RECYCLING PRIVATE LIMITED. VS. FERRETERRO INDIA PVT. LTD. | 9/17/2026 | 1. Please note that page(s) No. 33 to 35 are in Hindi. Kindly upload the English translated copy of the said page(s). While uploading the translated copy, please clearly mention the corresponding page number(s) for which the English translation has been provided. 2. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 3. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: &quot;Vakalatnama is on record.&quot;                                                                                                                                                     |
| 94 | 11/18/2025 | 0710102101322025/11 | SUPRIYA EXPORTS LIMITED                                          | 9/17/2026 | 1. As per the Compliance Order, the affidavit was required to be filed within one week. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index.                                                                                                                                                                                                                                                                                                                                                                                                         |
| 95 | 12/9/2025  | 0710102107482025/4  | NIRAJ KUMAR VS. MR. ANJUL KUMAR<br>RESOLUTION APPLICANT          | 9/17/2026 | 1. OCR is missing from page nos. 49 to 87. Kindly ensure that the said pages are properly OCR-enabled. 2. Please note that page no. 53 is cut from the side, resulting in incomplete and unclear content. Kindly upload a clear and complete copy of the said page, ensuring that no portion of the text or document is cut off. 3. Kindly attach the latest order. 4. As per the Compliance Order, the affidavit was required to be filed within one week. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the Undertaking Form prescribed in Circular Annexure-2 dated 12.08.2026, available on the NCLT website, and place the duly filled Undertaking Form at the very top of the Index. |
| 96 | 12/9/2025  | 0710102107482025/4  | NIRAJ KUMAR VS. MR. ANJUL KUMAR<br>RESOLUTION APPLICANT          | 9/17/2026 | 1. OCR is missing from page nos. 49 to 87. Kindly ensure that the said pages are properly OCR-enabled. 2. Please note that page no. 53 is cut from the side, resulting in incomplete and unclear content. Kindly upload a clear and complete copy of the said page, ensuring that no portion of the text or document is cut off. 3. Kindly attach the latest order. 4. As per the Compliance Order, the affidavit was required to be filed within one week. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the Undertaking Form prescribed in Circular Annexure-2 dated 12.08.2026, available on the NCLT website, and place the duly filled Undertaking Form at the very top of the Index. |

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| 97  | 12/9/2025 | 0710102107482025/4  | NIRAJ KUMAR VS. MR. ANJUL KUMAR<br>RESOLUTION APPLICANT                                  | 9/17/2026 | 1. OCR is missing from page nos. 49 to 87. Kindly ensure that the said pages are properly OCR-enabled. 2. Please note that page no. 53 is cut from the side, resulting in incomplete and unclear content. Kindly upload a clear and complete copy of the said page, ensuring that no portion of the text or document is cut off. 3. Kindly attach the latest order. 4. As per the Compliance Order, the affidavit was required to be filed within one week. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the Undertaking Form prescribed in Circular Annexure-2 dated 12.08.2026, available on the NCLT website, and place the duly filled Undertaking Form at the very top of the Index. |
| 98  | 12/9/2025 | 0710102107482025/4  | NIRAJ KUMAR VS. MR. ANJUL KUMAR<br>RESOLUTION APPLICANT                                  | 9/17/2026 | 1. OCR is missing from page nos. 49 to 87. Kindly ensure that the said pages are properly OCR-enabled. 2. Please note that page no. 53 is cut from the side, resulting in incomplete and unclear content. Kindly upload a clear and complete copy of the said page, ensuring that no portion of the text or document is cut off. 3. Kindly attach the latest order. 4. As per the Compliance Order, the affidavit was required to be filed within one week. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the Undertaking Form prescribed in Circular Annexure-2 dated 12.08.2026, available on the NCLT website, and place the duly filled Undertaking Form at the very top of the Index. |
| 99  | 9/15/2026 | 0710102062682021/10 | STATE BANK OF INDIA VS. JAYA SINGH                                                       | 9/17/2026 | 1. Most of the pages are not readable in the pdf, kindly rectify the defect and attach the clear and legible copy. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with.                                                                                                                                                                                                                                                                                                      |
| 100 | 9/15/2026 | 0710102062682021/10 | STATE BANK OF INDIA VS. JAYA SINGH                                                       | 9/17/2026 | 1. Most of the pages are not readable in the pdf, kindly rectify the defect and attach the clear and legible copy. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with.                                                                                                                                                                                                                                                                                                      |
| 101 | 9/16/2026 | 0710102068532026/1  | LAND RUSH ESTATE INDIA PRIVATE<br>LIMITED VS. GOODLAND INDIA INFRACON<br>PRIVATE LIMITED | 9/17/2026 | 1. index is missing 2. Kindly ensure that the PDF is properly bookmarked with correct pagination. 3. pagination is missing in pdf                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                |
| 102 | 9/16/2026 | 0710102032442023/30 | AMARJIT SINGH BAGGA VS. FASHIONAGE<br>CORPORATION PRIVATE LIMITED                        | 9/17/2026 | 1. The same PDF has been uploaded twice. Kindly remove one of the duplicate PDFs. 2. The Counsel's signature is missing from the Index. Further, the Counsel's details and signature are also missing on page no. 28. Kindly rectify the same.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   |
| 103 | 9/16/2026 | 0710102050132021/12 | STATE BANK OF INDIA VS. DINESH BAHADUR<br>SINGH                                          | 9/17/2026 | 1. Most of the pages are not readable in the pdf, kindly rectify the defect and attach the clear and legible copy. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with.                                                                                                                                                                                                                                                                                                      |
| 104 | 9/16/2026 | 0710102050132021/12 | STATE BANK OF INDIA VS. DINESH BAHADUR<br>SINGH                                          | 9/17/2026 | 1. Most of the pages are not readable in the pdf, kindly rectify the defect and attach the clear and legible copy. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with.                                                                                                                                                                                                                                                                                                      |
| 105 | 9/16/2026 | 0710102045122024/11 | ANAND TRANSPORT PRIVATE LIMITED VS.<br>GLOBAL COAL AND MINING PRIVATE<br>LIMITED         | 9/17/2026 | 1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           |
| 106 | 9/16/2026 | 0710102045122024/11 | ANAND TRANSPORT PRIVATE LIMITED VS.<br>GLOBAL COAL AND MINING PRIVATE<br>LIMITED         | 9/17/2026 | 1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           |
| 107 | 9/16/2026 | 0710102045122024/11 | ANAND TRANSPORT PRIVATE LIMITED VS.<br>GLOBAL COAL AND MINING PRIVATE<br>LIMITED         | 9/17/2026 | 1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           |
| 108 | 9/16/2026 | 0710102045122024/11 | ANAND TRANSPORT PRIVATE LIMITED VS.<br>GLOBAL COAL AND MINING PRIVATE<br>LIMITED         | 9/17/2026 | 1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           |

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| 109 | 9/16/2026 | 0710102078982024/9  | NARENDER PAL SINGH SAWHNEY VS. DARSHAN SINGH SAHNI                                                                                                     | 9/17/2026 | 1. As per the Compliance Order, direct the parties to complete their pleadings before the next date of hearing i.e. 15.07.2026. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 2. Kindly attach latest order. Without compliance/ latest order we will not proceed document as per circular notice dated 25.08.2026.                                                                                             |
| 110 | 9/16/2026 | 0710102050132021/12 | STATE BANK OF INDIA VS. DINESH BAHADUR SINGH                                                                                                           | 9/17/2026 | 1. Most of the pages are not readable in the pdf, kindly rectify the defect and attach the clear and legible copy. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with.                                                                                                                                                                        |
| 111 | 9/16/2026 | 0710102076462020/1  | IDBI BANK                                                                                                                                              | 9/17/2026 | 1. Two Vakalatnama PDFs have been uploaded. In one Misc No of the Vakalatnamas, the Index is missing, along with the ₹25/- Welfare Fee and ₹3/- Court Fee. Kindly remove the duplicate Vakalatnama and retain the complete/correct version.                                                                                                                                                                                                                                                                                                                                                                        |
| 112 | 8/30/2025 | 0710102076042025/8  | MR. ANUJ GOYAL VS. AMIT AGRAWAL RESOLUTION PROFESSIONAL OF CELEBRATION CITY PROJECTS PRIVATE LIMITED                                                   | 9/17/2026 | 1. As per the Compliance Order, the short note was required to be filed within 5 days. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index.                                                                                                                                                                                                                                                                            |
| 113 | 9/16/2026 | 0710102076042025/7  | MR. ANUJ GOYAL VS. AMIT AGRAWAL RESOLUTION PROFESSIONAL OF CELEBRATION CITY PROJECTS PRIVATE LIMITED                                                   | 9/17/2026 | 1. As per the Compliance Order, the short note was required to be filed within 5 days. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index.                                                                                                                                                                                                                                                                            |
| 114 | 9/15/2026 | 0710102072772026/6  | CLASS OF HOME BUYERS ALLOTTEES OF DIVINE COURT SECTOR 76 FARIDABAD THROUGH THEIR AUTHORIZED REPRESENTATIVE MR. SATISH KUMAR VS. MR.UDAY RAJ PATWARDHAN | 9/16/2026 | 1. kindly attach the latest order.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 |
| 115 | 9/15/2026 | 0710102006422022/15 | JAMMU AND KASHMIR BANK LIMITED VS. FERROUS INVESTMENTS PRIVATE LIMITED                                                                                 | 9/16/2026 | 1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. Please note that page(s) No. 11 to 13 are in incorrect alignment. Kindly upload the said page(s) in the correct alignment and ensure that they are properly oriented and clearly legible. 3. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 4. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as:<br>&amp;amp;quot;Vakalatnama is on record.&amp;amp;quot; |
| 116 | 8/14/2026 | 0710102068852026/1  | ARCHANA SRIVASTAVA VS. NAVNEET KUMAR GUPTA RESOLUTION PROFESSIONAL OF ANDES TOWN PLANNER PVT LTD                                                       | 9/16/2026 | 1. As per the Compliance Order dated 20.08.2026, the Reply was required to be filed in Two weeks from the date of the said order. Kindly find attached the latest order for your kind reference. Further, as per the Circular dated 12.08.2026, Annexure-II – Undertaking for Registration and Listing of Matters “With Defects” is also required to be duly complied with and submitted.                                                                                                                                                                                                                          |
| 117 | 9/15/2026 | 0710102072772026/6  | CLASS OF HOME BUYERS ALLOTTEES OF DIVINE COURT SECTOR 76 FARIDABAD THROUGH THEIR AUTHORIZED REPRESENTATIVE MR. SATISH KUMAR VS. MR.UDAY RAJ PATWARDHAN | 9/16/2026 | 1. kindly attach the latest order.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 |
| 118 | 9/15/2026 | 0710102032362026/2  | SATENDRA KUMAR VSAMARJIT SINGH KALRA                                                                                                                   | 9/16/2026 | 1. As per the Compliance Order, the affidavit of service was required to be filed within 1 week. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index.                                                                                                                                                                                                                                                                  |
| 119 | 9/15/2026 | 0710102070332026/3  | MANJU BALA AGGARWAL VS. PROGRESSIVE FIBRE CONTAINERZ PRIVATE LIMITED                                                                                   | 9/16/2026 | 1. As per the Compliance Order dated 25.08.2026, the Affidavit of service was required to be filed in one week from the date of the said order. Kindly find attached the latest order for your kind reference. Further, as per the Circular dated 12.08.2026, Annexure-II – Undertaking for Registration and Listing of Matters “With Defects” is also required to be duly complied with and submitted.                                                                                                                                                                                                            |

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| 120 | 9/16/2026 | 0710102016842026/1 | MR. NARENDER KUMAR SHARMA<br>RESOLUTION PROFESSIONAL OF<br>INDIRAPURAM HABITAT CENTRE PVT. LTD.<br>VS. CONSORTIUM OF SMV AGENCIES PVT.<br>LTD. WELCOME VERTEX INFRA PVT. LTD<br>QUANTASHARES CAPITAL SOLUTIONS PVT.<br>LTD. KESAR INDIA LTD. SUCCESSFUL<br>RESOLUTION APPLICANT | 9/16/2026 | 1. bookmarking and index mandatory along with pagination. 2. Kindly attach the compliance order.                                                                                                                                                                                                                                                                                                                                                                                                                |
| 121 | 9/15/2026 | 0710102042252026/3 | MS AERCOMFORT PVT LTD THROUGH ITS<br>DIRECTOR MR MAYANK GUPTA VS. MS NKG<br>INFRASTRUCTURE LTD                                                                                                                                                                                  | 9/16/2026 | 1. numbering is missing in bookmarking in volume-1,2 2. volume-1,2 index pagination is mismatch with pdf 3. Kindly ensure that all pages of the Reply are duly signed. 4. Kindly ensure that all annexures bear the endorsement &quot;True Copy&quot; along with the signature. 5. date is missing in vakalatnama 6. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.                                    |
| 122 | 9/15/2026 | 0710102042252026/2 | MS AERCOMFORT PVT LTD THROUGH ITS<br>DIRECTOR MR MAYANK GUPTA VS. MS NKG<br>INFRASTRUCTURE LTD                                                                                                                                                                                  | 9/16/2026 | 1. volume-2 double pdf uploaded kindly remove one 2. volume-1 pdf is missing 3. index pagination and pdf pagination is mismatch 4. numbering is missing in bookmarking 5. date is missing in vakalatnama 6. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.                                                                                                                                             |
| 123 | 9/15/2026 | 0710102054152026/2 | MOHAMMAD ASLAM VS. INCOME TAX<br>DEPARTMENT                                                                                                                                                                                                                                     | 9/16/2026 | 1. In Index NCLT New Delhi heading is missing 2. counsel details is missing in index                                                                                                                                                                                                                                                                                                                                                                                                                            |
| 124 | 9/15/2026 | 0710102072772026/5 | CLASS OF HOME BUYERS ALLOTTEES OF<br>DIVINE COURT SECTOR 76 FARIDABAD<br>THROUGH THEIR AUTHORIZED<br>REPRESENTATIVE MR. SATISH KUMAR VS.<br>MR.UDAY RAJ PATWARDHAN                                                                                                              | 9/16/2026 | 1. kindly correct the alignment of page no 42, in PDF.                                                                                                                                                                                                                                                                                                                                                                                                                                                          |
| 125 | 9/15/2026 | 0710102063332023/1 | PRAVEEN KUMAR GARG PROPRIETOR M/S<br>GSV PRODUCTS VS. KAMLESH RANI SINGLA                                                                                                                                                                                                       | 9/16/2026 | 1. incomplete bookmarking kindly upload proper bookmarking along with pagination. 2. kindly attach the compliance order. 3. kindly mention the whole details of counsel like contact number and email address on index .                                                                                                                                                                                                                                                                                        |
| 126 | 8/6/2026  | 0710102066612026/2 | MR D KONDA VS. EMPLOYEES PROVIDENT<br>FUND ORGANIZATION                                                                                                                                                                                                                         | 9/16/2026 | &quot;1. bookmarking mandatory and along with pagination. 2. OCR missed in PDF. 3. remove blank page                                                                                                                                                                                                                                                                                                                                                                                                            |
| 127 | 9/7/2026  | 0710102027112026/8 | EQUINOX INDIA PRIVATE LIMITED                                                                                                                                                                                                                                                   | 9/16/2026 | No. of Objections: Proof of Service is missing. Duplicate PDF has been uploaded. Kindly remove one PDF of Vol. 1. Pages bearing Page Nos. 127 to 132 are not properly aligned. Kindly correct the alignment. Page No. 163 is unclear/not legible. Kindly upload a clear copy. There is a delay in filing. The order was uploaded on 03.09.2026, whereas the present filing was made on 16.09.2026. The time granted for filing was one week.                                                                    |
| 128 | 9/15/2026 | 0710102079202025/1 | VIBHA AGGARWAL VS. SHREE MAHADEV<br>TRADERS PRIVATE LIMITED                                                                                                                                                                                                                     | 9/16/2026 | 1. kindly attach the compliance order.                                                                                                                                                                                                                                                                                                                                                                                                                                                                          |
| 129 | 9/15/2026 | 0710102084292025/4 | RAJESH TIWARI VS. ANIL MATTAR OF<br>PRIMOSE INFRASTRUCTURE PVT. LTD.                                                                                                                                                                                                            | 9/16/2026 | 1. OCR missed in all Volumes of PDF. 2. Kindly attach the compliance order. 3. pages not clear pages are 558 to 560 in PDF. 4. true copy sign missed on annexure in all volumes in PDF.                                                                                                                                                                                                                                                                                                                         |
| 130 | 9/15/2026 | 0710102066612026/1 | MR D KONDA VS. EMPLOYEES PROVIDENT<br>FUND ORGANIZATION                                                                                                                                                                                                                         | 9/16/2026 | &quot;1. bookmarking mandatory and along with pagination. 2. OCR missed in PDF. &quot;                                                                                                                                                                                                                                                                                                                                                                                                                          |
| 131 | 9/15/2026 | 0710102078422025/2 | ISHAP SHARMA VS. SMID INFRASTRUCTURE<br>PRIVATE LIMITED & ORS.                                                                                                                                                                                                                  | 9/16/2026 | 1. OCR Missed page no 56 in PDF. 2. Pages not clear on pages are 37 to 40 and 45 in PDF. 3. Vakalatnama missed in PDF. 4. As per the Compliance Order dated 22.07.2026, the reply was required to be filed in ten days from the date of the said order. Kindly find attached the latest order for your kind reference. Further, as per the Circular dated 12.08.2026, Annexure-II – Undertaking for Registration and Listing of Matters “With Defects” is also required to be duly complied with and submitted. |
| 132 | 4/25/2026 | 0710102033472026/1 | MAHESH AGARWAL RESOLUTION<br>PROFESSIONAL OF NARESH KUMAR GUPTA                                                                                                                                                                                                                 | 9/16/2026 | 1. As per the Compliance Order, the affidavit of service was required to be filed within 1 week. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index.                                                                                                                                                               |
| 133 | 4/25/2026 | 0710102033452026/1 | MAHESH AGARWAL RESOLUTION<br>PROFESSIONAL OF AMIT KUMAR GUPTA                                                                                                                                                                                                                   | 9/16/2026 | 1. Kindly attach the Latest order                                                                                                                                                                                                                                                                                                                                                                                                                                                                               |

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| 134 | 9/14/2026 | 0710102068192026/1 | SANJEEV SRIVASTAVA VS. ALPHA CORP DEVELOPMENT PRIVATE LIMITED                  | 9/16/2026 | 1. As per the Compliance Order dated 18.08.2026, the Affidavit of service was required to be filed in One week from the date of the said order. Kindly find attached the latest order for your kind reference. Further, as per the Circular dated 12.08.2026, Annexure-II – Undertaking for Registration and Listing of Matters “With Defects” is also required to be duly complied with and submitted.                                      |
| 135 | 9/7/2026  | 0710102027112026/8 | EQUINOX INDIA PRIVATE LIMITED                                                  | 9/16/2026 | No. of Objections: Proof of Service is missing. Duplicate PDF has been uploaded. Kindly remove one PDF of Vol. 1. Pages bearing Page Nos. 127 to 132 are not properly aligned. Kindly correct the alignment. Page No. 163 is unclear/not legible. Kindly upload a clear copy. There is a delay in filing. The order was uploaded on 03.09.2026, whereas the present filing was made on 16.09.2026. The time granted for filing was one week. |
| 136 | 9/14/2026 | 0710102068192026/1 | SANJEEV SRIVASTAVA VS. ALPHA CORP DEVELOPMENT PRIVATE LIMITED                  | 9/16/2026 | 1. As per the Compliance Order dated 18.08.2026, the Affidavit of service was required to be filed in One week from the date of the said order. Kindly find attached the latest order for your kind reference. Further, as per the Circular dated 12.08.2026, Annexure-II – Undertaking for Registration and Listing of Matters “With Defects” is also required to be duly complied with and submitted.                                      |
| 137 | 9/14/2026 | 0710102068192026/1 | SANJEEV SRIVASTAVA VS. ALPHA CORP DEVELOPMENT PRIVATE LIMITED                  | 9/16/2026 | 1. As per the Compliance Order dated 18.08.2026, the Affidavit of service was required to be filed in One week from the date of the said order. Kindly find attached the latest order for your kind reference. Further, as per the Circular dated 12.08.2026, Annexure-II – Undertaking for Registration and Listing of Matters “With Defects” is also required to be duly complied with and submitted.                                      |
| 138 | 9/15/2026 | 0710102063582026/2 | PRO CAST TELECOM (OPC) PRIVATE LIMITED VS. REGISTRAR OF COMPANIES              | 9/16/2026 | 1. kindly attach the compliance Order                                                                                                                                                                                                                                                                                                                                                                                                        |
| 139 | 9/14/2026 | 0710102068192026/1 | SANJEEV SRIVASTAVA VS. ALPHA CORP DEVELOPMENT PRIVATE LIMITED                  | 9/16/2026 | 1. As per the Compliance Order dated 18.08.2026, the Affidavit of service was required to be filed in One week from the date of the said order. Kindly find attached the latest order for your kind reference. Further, as per the Circular dated 12.08.2026, Annexure-II – Undertaking for Registration and Listing of Matters “With Defects” is also required to be duly complied with and submitted.                                      |
| 140 | 9/15/2026 | 0710102052112026/5 | YOGESH SHARMA ORS VS. MS CROWN REALTECH PRIVATE LIMITED                        | 9/16/2026 | 1. Kindly attach the compliance order                                                                                                                                                                                                                                                                                                                                                                                                        |
| 141 | 9/15/2026 | 0710102046752026/3 | NEW VARIETY DECORATORS PRIVATE LIMITED VS. BEL-LA MONDE HOTELS PRIVATE LIMITED | 9/16/2026 | 1. Without compliance order we will not proceed document as per circular notice dated 25.08.2026.                                                                                                                                                                                                                                                                                                                                            |
| 142 | 9/7/2026  | 0710102027112026/8 | EQUINOX INDIA PRIVATE LIMITED                                                  | 9/16/2026 | No. of Objections: Proof of Service is missing. Duplicate PDF has been uploaded. Kindly remove one PDF of Vol. 1. Pages bearing Page Nos. 127 to 132 are not properly aligned. Kindly correct the alignment. Page No. 163 is unclear/not legible. Kindly upload a clear copy. There is a delay in filing. The order was uploaded on 03.09.2026, whereas the present filing was made on 16.09.2026. The time granted for filing was one week. |
| 143 | 9/7/2026  | 0710102027112026/8 | EQUINOX INDIA PRIVATE LIMITED                                                  | 9/16/2026 | No. of Objections: Proof of Service is missing. Duplicate PDF has been uploaded. Kindly remove one PDF of Vol. 1. Pages bearing Page Nos. 127 to 132 are not properly aligned. Kindly correct the alignment. Page No. 163 is unclear/not legible. Kindly upload a clear copy. There is a delay in filing. The order was uploaded on 03.09.2026, whereas the present filing was made on 16.09.2026. The time granted for filing was one week. |
| 144 | 9/15/2026 | 0710102044422026/2 | TEENA SARASWAT PANDEY VS. SONIA RASTOGI                                        | 9/16/2026 | 1. Kindly ensure that all pages of the Reply are duly signed. 2. Rs. 25/- welfare fees and Rs. 3/- court fees missing in vakalatnama 3. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.                                                                                                                                              |
| 145 | 9/2/2026  | 0710102003752026/4 | VIJAY KUMAR GUPTA VS. SAMEEN HUSAIN (SUSPENDED DIRECTOR)                       | 9/16/2026 | 1. master index is missing 2. OCR missing in page no-1 to 29, 211 to 229, 322 to 328, 399 to 503                                                                                                                                                                                                                                                                                                                                             |
| 146 | 9/2/2026  | 0710102003752026/4 | VIJAY KUMAR GUPTA VS. SAMEEN HUSAIN (SUSPENDED DIRECTOR)                       | 9/16/2026 | 1. master index is missing 2. OCR missing in page no-1 to 29, 211 to 229, 322 to 328, 399 to 503                                                                                                                                                                                                                                                                                                                                             |
| 147 | 9/2/2026  | 0710102003752026/4 | VIJAY KUMAR GUPTA VS. SAMEEN HUSAIN (SUSPENDED DIRECTOR)                       | 9/16/2026 | 1. master index is missing 2. OCR missing in page no-1 to 29, 211 to 229, 322 to 328, 399 to 503                                                                                                                                                                                                                                                                                                                                             |
| 148 | 9/2/2026  | 0710102003752026/4 | VIJAY KUMAR GUPTA VS. SAMEEN HUSAIN (SUSPENDED DIRECTOR)                       | 9/16/2026 | 1. master index is missing 2. OCR missing in page no-1 to 29, 211 to 229, 322 to 328, 399 to 503                                                                                                                                                                                                                                                                                                                                             |

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| 149 | 9/15/2026 | 0710102019552025/2  | MR. VIMAL KUMAR VS. MR. VINAY GUPTA                                                                                                                    | 9/16/2026 | 1. As per the Compliance Order, the affidavit of service was required to be filed within 1 week. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 2. Kindly attach the Latest order                                                                                                                                           |
| 150 | 9/15/2026 | 0710102066142026/1  | REX OVERSEAS PRIVATE LIMITED                                                                                                                           | 9/16/2026 | 1. bookmarking mandatory along with pagination. 2. true copy sign missed on Annexures. 3. One Rs. Court fee missed on vakalatanama. 4. As per the Compliance Order dated 10.08.2026, the reply was required to be filed in Two weeks from the date of the said order. Kindly find attached the latest order for your kind reference. Further, as per the Circular dated 12.08.2026, Annexure-II – Undertaking for Registration and Listing of Matters “With Defects” is also required to be duly complied with and submitted. |
| 151 | 9/15/2026 | 0710102072772026/6  | CLASS OF HOME BUYERS ALLOTTEES OF DIVINE COURT SECTOR 76 FARIDABAD THROUGH THEIR AUTHORIZED REPRESENTATIVE MR. SATISH KUMAR VS. MR.UDAY RAJ PATWARDHAN | 9/16/2026 | 1. kindly attach the latest order.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            |
| 152 | 9/16/2026 | 0710102016102026/1  | DEEPIKA BHUGRA PRASAD LIQUIDATOR OF GEM BATTERIES PRIVATE LIMITED                                                                                      | 9/16/2026 | 1. Kindly attach Compliance Order.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            |
| 153 | 5/15/2024 | 0710102042482024/7  | RAJEEV KUMAR JAIN VS. POOJA BAHRY RESOLUTION PROFESSIONAL OF M/S KIRAN UDYOG PVT. LTD.& ORS                                                            | 9/16/2026 | 1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.                                                                                                                                                                                                                                                                                                                                                                    |
| 154 | 9/15/2026 | 0710102072772026/6  | CLASS OF HOME BUYERS ALLOTTEES OF DIVINE COURT SECTOR 76 FARIDABAD THROUGH THEIR AUTHORIZED REPRESENTATIVE MR. SATISH KUMAR VS. MR.UDAY RAJ PATWARDHAN | 9/16/2026 | 1. kindly attach the latest order.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            |
| 155 | 9/14/2026 | 0710102066322026/1  | NIRMAL KUMAR BHESONI                                                                                                                                   | 9/15/2026 | 1. As per the Compliance Order, the affidavit was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with.                                                          |
| 156 | 9/14/2026 | 0710102071622025/44 | MIS TRIGO IMAGEMENT SLOVAKIA LUBOR KIANICKA MURGASOVA 2 NITRA SLOVAKIA VS. MADHUSUDAN AUTO PRIVATE LIMITED                                             | 9/15/2026 | 1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. 2. proof of service missed in pdf. 3. Index is incomplete and counsel details incomplete in index. 4. The uploaded PDF contains the heading of the Hon'ble High Court throughout, whereas the matter is being filed before the Hon'ble NCLT. Kindly rectify the heading throughout the PDF accordingly.                                                                |
| 157 | 9/14/2026 | 0710102015562025/9  | CENTRAL BANK OF INDIA VS. SJ LEASING AND INVESTMENTS PRIVATE LIMITED                                                                                   | 9/15/2026 | 1. The compliance order 08.09.2026 has not yet been uploaded . Without compliance order we will not proceed document as per circular notice dated 25.08.2026.                                                                                                                                                                                                                                                                                                                                                                 |
| 158 | 9/14/2026 | 0710102066302026/1  | NIRMAL KUMAR BHESONI                                                                                                                                   | 9/15/2026 | 1. As per the Compliance Order, the affidavit was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with.                                                          |
| 159 | 9/9/2026  | 0710102063582021/3  | GANGA RAM AGARWAL RESOLUTION PROFESSIONAL M/S PAL INFRASTRUCTURE & DEVELOPERS PRIVATE LIMITED VSRAJESH KUMAR AND ANR.                                  | 9/15/2026 | 1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. 2. The file will not be forwarded without the Compliance Order. If you are filing the matter independently, kindly mention the same before the Court and obtain appropriate directions. Thereafter, please attach the Court's order/direction and submit the file accordingly.                                                                                         |
| 160 | 9/14/2026 | 0710102015552025/9  | CENTRAL BANK OF INDIA VS. BAGS REGISTRY SERVICES PRIVATE LIMITED                                                                                       | 9/15/2026 | 1. Please note that page(s) No. 9 is in incorrect alignment. Kindly upload the said page(s) in the correct alignment and ensure that they are properly oriented and clearly legible. 2. The compliance order 08.09.2026 has not yet been uploaded . Without compliance order we will not proceed document as per circular notice dated 25.08.2026.                                                                                                                                                                            |

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|-----|-----------|---------------------|--------------------------------------------------------------------------------------------------------------------------------------------------------|-----------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 161 | 9/9/2026  | 0710102063582021/3  | GANGA RAM AGARWAL RESOLUTION PROFESSIONAL M/S PAL INFRASTRUCTURE & DEVELOPERS PRIVATE LIMITED VSRAJESH KUMAR AND ANR.                                  | 9/15/2026 | 1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. 2. The file will not be forwarded without the Compliance Order. If you are filing the matter independently, kindly mention the same before the Court and obtain appropriate directions. Thereafter, please attach the Court's order/direction and submit the file accordingly.                                                                    |
| 162 | 9/14/2026 | 0710102061332026/2  | ABEL SPACE SOLUTIONS LLP THROUGH ITS AUTHORIZED REPRESENTATIVE MR RADHEY SHYAM TALWAR VS. SHAILENDRA SINGH ORS                                         | 9/15/2026 | 1. As per the Compliance Order, the Reply was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with. 2. Also attach the latest order in pdf. |
| 163 | 9/14/2026 | 0710102033462026/2  | SHAILENDRA SINGH RESOLUTION PROFESSIONAL FOR MS MORPHEUS PRODEVELOPERS PRIVATE LIMITED VS. SANTRAJ KASANA                                              | 9/15/2026 | 1. Kindly attach Latest order 2. On the page no 7 and 8 are newspaper cutting has been uploaded. Kindly highlight the relevant portion of your matter                                                                                                                                                                                                                                                                                                                                                    |
| 164 | 9/14/2026 | 0710102110162025/11 | CONCEPT HORIZON INFRA PRIVATE LIMITED VS. CONCEPT CAPITAL INFRA PROJECTS PRIVATE LIMITED                                                               | 9/15/2026 | 1.as per the compliance order the pay cost of Rs. 10,000/- in the Prime Minister's National Relief Fund within three days, kindly mention explanation of delay on the undertaking form from the circular dated 12.08.2026 annexure 2 available on the NCLT website and attach it to very top of the index.                                                                                                                                                                                               |
| 165 | 9/14/2026 | 0710102037342026/1  | ANCA MARIA VERMA VS. REGISTRAR OF COMPANIES                                                                                                            | 9/15/2026 | 1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. Index is missing 3. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.                                                                                                                                                                                                                                             |
| 166 | 9/14/2026 | 0710102103812023/6  | MR PARDEEP VSMR GANGA RAM AGARWAL                                                                                                                      | 9/15/2026 | 1.as per the compliance order the written submission was to be filed with in one week, kindly mention explanation of delay on the undertaking form from the circular dated 12.08.2026 annexure 2 available on the NCLT website and attach it to the very top of the index.                                                                                                                                                                                                                               |
| 167 | 4/10/2023 | 0710102032442023/29 | AMARJIT SINGH BAGGA VS. FASHIONAGE CORPORATION PRIVATE LIMITED                                                                                         | 9/15/2026 | 1. Without compliance order we will not proceed document as per circular notice dated 25.08.2026.                                                                                                                                                                                                                                                                                                                                                                                                        |
| 168 | 9/14/2026 | 0710102003812024/6  | UNICUM INDIA PRIVATE LIMITED VS. REGISTRAR OF COMPANIES NCT OF DELHI & HARYANA                                                                         | 9/15/2026 | 1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 2. Kindly ensure that all annexures bear the endorsement &quot;True Copy&quot; along with the signature.                                                                                                                                                                                                                                      |
| 169 | 9/14/2026 | 0710102103802023/5  | MR. PRADEEP VS. MR. GANGA RAM AGARWAL                                                                                                                  | 9/15/2026 | 1.as per the compliance order the written submission was to be filed with in one week, kindly mention explanation of delay on the undertaking form from the circular dated 12.08.2026 annexure 2 available on the NCLT website and attach it to the very top of the index.                                                                                                                                                                                                                               |
| 170 | 9/14/2026 | 0710102072772026/4  | CLASS OF HOME BUYERS ALLOTTEES OF DIVINE COURT SECTOR 76 FARIDABAD THROUGH THEIR AUTHORIZED REPRESENTATIVE MR. SATISH KUMAR VS. MR.UDAY RAJ PATWARDHAN | 9/15/2026 | 1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.                                                                                                                                                                                                                                                                                                                                               |
| 171 | 9/14/2026 | 0710102066312026/1  | NIRMAL KUMAR BHESONI                                                                                                                                   | 9/15/2026 | 1. As per the Compliance Order, the affidavit was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with.                                     |
| 172 | 9/14/2026 | 0710102051552026/1  | INCOME TAX OFFICER CIRCLE 10 WARD 1 VS. REGISTRAR OF COMPANIES DELHI                                                                                   | 9/15/2026 | 1. As per the Compliance Order, the affidavit of service was required to be filed within 1 week. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index.                                                                                                                                                        |
| 173 | 9/14/2026 | 0710102092732024/3  | IDBI BANK LIMITED VS. SHRI PHOOL KUMAR GARG                                                                                                            | 9/15/2026 | 1. order is mismatch according your INTERLOCUTORY APPLICATION NO. 461 OF 2024 In CP no. IB 786/PB/2024. Kindly upload the Compliance order and Latest order                                                                                                                                                                                                                                                                                                                                              |
| 174 | 9/14/2026 | 0710102094872023/13 | AMIT AGRAWAL                                                                                                                                           | 9/15/2026 | 1. IA NO. 5924 of 2023 order is missing kindly attach the compliance order                                                                                                                                                                                                                                                                                                                                                                                                                               |
| 175 | 9/13/2026 | 0710102112252025/5  | SWARN KUMAR VS. EMPYREAN CONSULTANTS PVT LTD                                                                                                           | 9/15/2026 | 1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.                                                                                                                                                                                                                                                                                                                                               |

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|-----|-----------|---------------------|-----------------------------------------------------------------------------------------------------------------------|-----------|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 176 | 9/14/2026 | 0710102070682026/1  | JALESH KUMAR GROVER VS. TUSHAR GOEL                                                                                   | 9/15/2026 | 1. As per the Compliance Order, the affidavit was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with.                                                                                       |
| 177 | 9/14/2026 | 0710102010972021/2  | SANDESH SAXENA AND ANOTHER VS. CLC INDUSTRIES LIMITED                                                                 | 9/15/2026 | 1. As per the Compliance Order, the reply was required to be filed within the same before the next date of hearing i.e. 29.07.2026. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 2. kindly attach latest order                                                                                                                                         |
| 178 | 9/14/2026 | 0710102075662026/1  | SHREE KUMAR MUNDHRA & ORS. VS. SPELL ORGANICS LIMITED & ORS.                                                          | 9/15/2026 | 1. Supporting Affidavit is missing                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         |
| 179 | 9/14/2026 | 0710102064492025/12 | PACIFIC IRON MANUFACTURING LIMITED VS. NISARG ISPAT PRIVATE LIMITED                                                   | 9/15/2026 | 1. The compliance order dated 09-09-2026 has not yet been uploaded. Therefore, I cannot forward the document to the Court, as the document cannot be forwarded without the order.                                                                                                                                                                                                                                                                                                                                                                          |
| 180 | 9/9/2026  | 0710102063582021/3  | GANGA RAM AGARWAL RESOLUTION PROFESSIONAL M/S PAL INFRASTRUCTURE & DEVELOPERS PRIVATE LIMITED VSRAJESH KUMAR AND ANR. | 9/15/2026 | 1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. 2. The file will not be forwarded without the Compliance Order. If you are filing the matter independently, kindly mention the same before the Court and obtain appropriate directions. Thereafter, please attach the Court's order/direction and submit the file accordingly.                                                                                                                      |
| 181 | 9/14/2026 | 0710102035342025/4  | NEOSOFT PRIVATE LIMITED VS. ENGINEER.AI INDIA PRIVATE LIMITED                                                         | 9/15/2026 | 1. counsel details are missing in index 2. pagination is incomplete in pdf 3. Kindly mention filing number in ANNEXURE-II undertaking                                                                                                                                                                                                                                                                                                                                                                                                                      |
| 182 | 9/9/2026  | 0710102063582021/3  | GANGA RAM AGARWAL RESOLUTION PROFESSIONAL M/S PAL INFRASTRUCTURE & DEVELOPERS PRIVATE LIMITED VSRAJESH KUMAR AND ANR. | 9/15/2026 | 1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. 2. The file will not be forwarded without the Compliance Order. If you are filing the matter independently, kindly mention the same before the Court and obtain appropriate directions. Thereafter, please attach the Court's order/direction and submit the file accordingly.                                                                                                                      |
| 183 | 9/10/2026 | 0710102070332026/1  | MANJU BALA AGGARWAL VS. PROGRESSIVE FIBRE CONTAINERZ PRIVATE LIMITED                                                  | 9/14/2026 | 1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.                                                                                                                                                                                                                                                                                                                                                                                                 |
| 184 | 9/11/2026 | 0710102110402020/12 | UMESH GUPTA-RESOLUTION PROFESSIONAL                                                                                   | 9/14/2026 | 1. As per the Compliance Order, the affidavit was required to be filed within two weeks. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with. 2. Kindly attach latest order in pdf.                                                |
| 185 | 9/8/2026  | 0710102033242024/8  | MS. POOJA BAHRY VS. REGENCY FINCORP LIMITED                                                                           | 9/14/2026 | 1. As per the Compliance Order, the Reply was required to be filed within Two weeks. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with. 2. As per the undertaking given, the explanation provided for the delay is not reliable. |
| 186 | 9/8/2026  | 0710102033242024/8  | MS. POOJA BAHRY VS. REGENCY FINCORP LIMITED                                                                           | 9/14/2026 | 1. As per the Compliance Order, the Reply was required to be filed within Two weeks. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with. 2. As per the undertaking given, the explanation provided for the delay is not reliable. |
| 187 | 9/8/2026  | 0710102033242024/8  | MS. POOJA BAHRY VS. REGENCY FINCORP LIMITED                                                                           | 9/14/2026 | 1. As per the Compliance Order, the Reply was required to be filed within Two weeks. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with. 2. As per the undertaking given, the explanation provided for the delay is not reliable. |

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| 188 | 9/8/2026  | 0710102033242024/8  | MS. POOJA BAHRY VS. REGENCY FINCORP LIMITED                                                          | 9/14/2026 | 1. As per the Compliance Order, the Reply was required to be filed within Two weeks. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with. 2. As per the undertaking given, the explanation provided for the delay is not reliable.                                                                                                                                                                                                                                             |
| 189 | 9/10/2026 | 0710102040052025/6  | WMS ENTERTAINMENT PRIVATE LIMITED VS. B9 BEVERAGES LIMITED                                           | 9/14/2026 | 1. reply affidavit is missing 2. As per the Compliance Order, the proof of payment of cost was required to be filed within 1 week. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 3. Kindly attach Latest order                                                                                                                                                                                                                                                                                                                                                                                      |
| 190 | 9/11/2026 | 0710102076042025/5  | MR. ANUJ GOYAL VS. AMIT AGRAWAL RESOLUTION PROFESSIONAL OF CELEBRATION CITY PROJECTS PRIVATE LIMITED | 9/14/2026 | 1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. 2. Kindly ensure that OCR is applied to every page of the PDF. 3. heading and main case no missed in page no 1.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 |
| 191 | 9/10/2026 | 0710102033002026/1  | MR NEERAJ WADHWA VS. SANSKRITI VILLAS PRIVATE LIMITED                                                | 9/14/2026 | <b>**No. of Objections:**</b> 1. <b>**Mismatch in Filing Number, Diary Number and Bench:**</b> In the undertaking, the Filing No. is mentioned as <b>**071010201135202**</b> , whereas the Diary No. is mentioned as <b>**0710102033002026/1**</b> . There is a mismatch in the Diary Number and Bench details. Kindly verify and rectify the same. 2. <b>**Delay in filing the Reply:**</b> As per the Compliance Order, the Reply was required to be filed within <b>**two weeks**</b> . However, the Reply has been filed after the stipulated period. Therefore, kindly file the <b>**Undertaking Form as prescribed in Annexure-2 of the Circular dated 12.08.2026**</b> , available on the NCLT website, and comply with the applicable requirements.                                            |
| 192 | 9/10/2026 | 0710102048192026/2  | UMESH GARG VS. COMMISSIONER CENTRAL GST CENTRAL EXCISE DIVISON GAUTAM BUDH NAGAR                     | 9/14/2026 | <b>**No. of Objections:**</b> 1. <b>**Pagination is missing in the PDF.**</b> Kindly provide proper pagination throughout the PDF. 2. <b>**The Index and pagination are incomplete and do not correspond with the PDF.**</b> Kindly complete the Index and ensure that the pagination mentioned in the Index matches the pagination in the PDF.                                                                                                                                                                                                                                                                                                                                                                                                                                                        |
| 193 | 9/12/2026 | 0710102072272026/1  | SANDEEP ANAND VS. C.P. WORLD LINES PRIVATE LIMITED                                                   | 9/14/2026 | 1. bookmarking mandatory along with pagination. 2. counsel sign missed on index. 3. kindly attach the compliance order.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                |
| 194 | 9/10/2026 | 0710102069702021/7  | RISHI PAL SINGH (HUF) AND ORS VSM/S ALPHA CORP DEVELOPMENT PRIVATE LIMITED                           | 9/14/2026 | 1. Kindly file in IA                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   |
| 195 | 9/13/2026 | 0710102049222025/12 | BOBBY ANAND VS. RAWAL APARTMENTS PRIVATE LIMITED                                                     | 9/14/2026 | 1. Kindly ensure that all pages of the Reply are duly signed. 2. Page no 51 is Hindi page, Kindly attach the English translation of this page. 3. Kindly provide the filing receipt/proof of filing dated 17.03.2026 to substantiate the statement made in the undertaking. 4. also attach the latest order.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           |
| 196 | 9/10/2026 | 0710102024002026/1  | NEELIMA WADHWA VS. GAURAV RAJ BAJAJ                                                                  | 9/14/2026 | <b>**No. of Objections:**</b> 1. In the undertaking, the Filing Number is mentioned as <b>**0710102011352026/3**</b> , whereas the Diary Number is mentioned as <b>**0710102024002026/1**</b> . There is a mismatch in the Diary Number and Bench details. Kindly verify and rectify the same and ensure that the details are consistent with the online portal and the filed documents. 2. As per the Compliance Order, the reply was required to be filed within <b>**two weeks**</b> . However, there has been a delay in filing the reply. Therefore, kindly fill out the <b>**Undertaking Form prescribed in Annexure-2 of the Circular dated 12.08.2026**</b> , available on the NCLT website, and attach the duly filled and signed undertaking <b>**at the very beginning of the Index**</b> . |
| 197 | 9/11/2026 | 0710102026912026/3  | ROYAL TREXIM PRIVATE LIMITED VS. AKURATH STEELS PRIVATE LIMITED                                      | 9/14/2026 | 1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 |
| 198 | 9/11/2026 | 0710102016682026/6  | MICROTEK INTERNATIONAL PRIVATE LIMITED VS. NATIONAL SECURITIES DEPOSITORY LIMITED                    | 9/14/2026 | 1. Pagination missed in bookmarking. 2. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. 3. Page no 22 to 25 are in wrong alignment. 4. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: Vakalatnama is on record.                                                                                                                                                                                                                                                                                                                                                                                                                  |
| 199 | 9/11/2026 | 0710102026472026/3  | ACUBE SERVICES PVT LTD VS. SRIJAN INFRA LLP                                                          | 9/14/2026 | 1. The uploaded file is incorrect. Kindly file the appropriate Interlocutory Application (I.A.) .                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      |
| 200 | 9/11/2026 | 0710102044552026/2  | SH PRABHADIT SINGH BATRA VS. MS ARRENA OVERSEAS PRIVATE LIMITED AND ORS                              | 9/14/2026 | 1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 |

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| 201 | 9/11/2026 | 0710102045962026/1 | ILANDMARK HI TECH DEVELOPMENT PRIVATE LIMITED                                                                         | 9/14/2026 | <b>**No. of Objections:**</b> 1. As per the Compliance Order, the Affidavit was required to be filed within <b>**one week**</b> . However, there has been a delay in filing the same. Kindly provide an <b>**Undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026**</b> for the defects which cannot presently be cured. The Undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with. 2. <b>**Page No. 42 is cut off from the right side.**</b> Kindly upload a complete and legible copy of the said page. |
| 202 | 9/10/2026 | 0710102085162021/1 | GANGA RAM AGARWAL RESOLUTION PROFESSIONAL M/S PAL INFRASTRUCTURE & DEVELOPERS PRIVATE LIMITED VSRAJESH KUMAR AND ANR. | 9/14/2026 | 1. Without compliance order we will not proceed document as per circular notice dated 25.08.2026.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     |
| 203 | 9/11/2026 | 0710102035342025/3 | NEOSOFT PRIVATE LIMITED VS. ENGINEER.AI INDIA PRIVATE LIMITED                                                         | 9/14/2026 | 1. As per the Compliance Order, the affidavit was required to be filed within two weeks. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with. 2. Kindly attach latest order in pdf.                                                                                                                           |
| 204 | 9/7/2026  | 0710102052112026/4 | YOGESH SHARMA ORS VS. MS CROWN REALTECH PRIVATE LIMITED                                                               | 9/14/2026 | 1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. 2. Kindly ensure that the PDF is properly bookmarked with correct pagination. 3. Kindly ensure that OCR is applied to every page of the PDF. 4. counsel details incomplete in index and date missed in index. 5. Notary missed in page no 3.                                                                                                                                                                                                                                   |
| 205 | 9/10/2026 | 0710102070332026/2 | MANJU BALA AGGARWAL VS. PROGRESSIVE FIBRE CONTAINERZ PRIVATE LIMITED                                                  | 9/14/2026 | 1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.                                                                                                                                                                                                                                                                                                                                                                                                                                                                            |
| 206 | 9/10/2026 | 0710102070332026/1 | MANJU BALA AGGARWAL VS. PROGRESSIVE FIBRE CONTAINERZ PRIVATE LIMITED                                                  | 9/14/2026 | 1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.                                                                                                                                                                                                                                                                                                                                                                                                                                                                            |
| 207 | 9/10/2026 | 0710102070332026/1 | MANJU BALA AGGARWAL VS. PROGRESSIVE FIBRE CONTAINERZ PRIVATE LIMITED                                                  | 9/14/2026 | 1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.                                                                                                                                                                                                                                                                                                                                                                                                                                                                            |
| 208 | 9/10/2026 | 0710102070332026/1 | MANJU BALA AGGARWAL VS. PROGRESSIVE FIBRE CONTAINERZ PRIVATE LIMITED                                                  | 9/14/2026 | 1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.                                                                                                                                                                                                                                                                                                                                                                                                                                                                            |
| 209 | 9/16/2026 | 0710102085332023/1 | THE BANK OF MAHARASHTRA LIMITED VS. ROSHAN LAL JINDAL                                                                 | 9/10/2026 | 1.kindly attach the latest order in pdf                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               |
| 210 | 9/16/2026 | 0710102085332023/1 | THE BANK OF MAHARASHTRA LIMITED VS. ROSHAN LAL JINDAL                                                                 | 9/10/2026 | 1.kindly attach the latest order in pdf                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               |
| 211 | 9/16/2026 | 0710102085332023/1 | THE BANK OF MAHARASHTRA LIMITED VS. ROSHAN LAL JINDAL                                                                 | 9/10/2026 | 1.kindly attach the latest order in pdf                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               |
| 212 | 9/16/2026 | 0710102085332023/1 | THE BANK OF MAHARASHTRA LIMITED VS. ROSHAN LAL JINDAL                                                                 | 9/10/2026 | 1.kindly attach the latest order in pdf                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               |
| 213 | 9/16/2026 | 0710102084122023/1 | THE BANK OF MAHARASHTRA LIMITED VS. SWATI MITTAL                                                                      | 9/10/2026 | 1.kindly attach the latest order in pdf                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               |
| 214 | 9/16/2026 | 0710102084122023/1 | THE BANK OF MAHARASHTRA LIMITED VS. SWATI MITTAL                                                                      | 9/10/2026 | 1.kindly attach the latest order in pdf                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               |
| 215 | 9/16/2026 | 0710102084122023/1 | THE BANK OF MAHARASHTRA LIMITED VS. SWATI MITTAL                                                                      | 9/10/2026 | 1.kindly attach the latest order in pdf                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               |
| 216 | 9/16/2026 | 0710102084122023/1 | THE BANK OF MAHARASHTRA LIMITED VS. SWATI MITTAL                                                                      | 9/10/2026 | 1.kindly attach the latest order in pdf                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               |
| 217 | 9/15/2026 | 0710102022792026/7 | JEWELLOCK TREXIM PVT LTD                                                                                              | 9/10/2026 | 1.kindly attach the compliance order in pdf                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           |
| 218 | 9/15/2026 | 0710102022792026/7 | JEWELLOCK TREXIM PVT LTD                                                                                              | 9/10/2026 | 1.kindly attach the compliance order in pdf                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           |
| 219 | 9/15/2026 | 0710102022792026/7 | JEWELLOCK TREXIM PVT LTD                                                                                              | 9/10/2026 | 1.kindly attach the compliance order in pdf                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           |
| 220 | 9/15/2026 | 0710102022792026/7 | JEWELLOCK TREXIM PVT LTD                                                                                              | 9/10/2026 | 1.kindly attach the compliance order in pdf                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           |
| 221 | 9/16/2026 | 0710102084352023/1 | THE BANK OF MAHARASHTRA LIMITED VS. SUNITA JINDAL                                                                     | 9/10/2026 | 1.kindly attach the latest order in pdf                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               |
| 222 | 9/16/2026 | 0710102084112023/1 | THE BANK OF MAHARASHTRA LIMITED VS. RAM DHAN JINDAL                                                                   | 9/10/2026 | 1.kindly attach the latest order in pdf                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               |

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| 223 | 9/16/2026 | 0710102084352023/1 | THE BANK OF MAHARASHTRA LIMITED VS. SUNITA JINDAL                          | 9/10/2026 | 1.kindly attach the latest order in pdf                  |
| 224 | 9/16/2026 | 0710102084112023/1 | THE BANK OF MAHARASHTRA LIMITED VS. RAM DHAN JINDAL                        | 9/10/2026 | 1.kindly attach the latest order in pdf                  |
| 225 | 9/16/2026 | 0710102084112023/1 | THE BANK OF MAHARASHTRA LIMITED VS. RAM DHAN JINDAL                        | 9/10/2026 | 1.kindly attach the latest order in pdf                  |
| 226 | 9/16/2026 | 0710102084112023/1 | THE BANK OF MAHARASHTRA LIMITED VS. RAM DHAN JINDAL                        | 9/10/2026 | 1.kindly attach the latest order in pdf                  |
| 227 | 9/16/2026 | 0710102083842023/1 | THE BANK OF MAHARASHTRA LIMITED VS. RENU JINDAL                            | 9/10/2026 | 1.kindly attach the latest order in pdf                  |
| 228 | 9/16/2026 | 0710102083842023/1 | THE BANK OF MAHARASHTRA LIMITED VS. RENU JINDAL                            | 9/10/2026 | 1.kindly attach the latest order in pdf                  |
| 229 | 9/16/2026 | 0710102083842023/1 | THE BANK OF MAHARASHTRA LIMITED VS. RENU JINDAL                            | 9/10/2026 | 1.kindly attach the latest order in pdf                  |
| 230 | 9/16/2026 | 0710102083842023/1 | THE BANK OF MAHARASHTRA LIMITED VS. RENU JINDAL                            | 9/10/2026 | 1.kindly attach the latest order in pdf                  |
| 231 | 9/16/2026 | 0710102062062026/3 | CAP. VISHNU PRASAD DWIVEDI VS. RAHEJA DEVELOPERS LIMITED                   | 9/10/2026 | 1.OCR missed in all volumes in same pages kindly rectify |
| 232 | 9/16/2026 | 0710102062062026/3 | CAP. VISHNU PRASAD DWIVEDI VS. RAHEJA DEVELOPERS LIMITED                   | 9/10/2026 | 1.OCR missed in all volumes in same pages kindly rectify |
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| 234 | 9/16/2026 | 0710102062062026/3 | CAP. VISHNU PRASAD DWIVEDI VS. RAHEJA DEVELOPERS LIMITED                   | 9/10/2026 | 1.OCR missed in all volumes in same pages kindly rectify |
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| 249 | 9/16/2026 | 0710102062062026/3 | CAP. VISHNU PRASAD DWIVEDI VS. RAHEJA DEVELOPERS LIMITED                   | 9/10/2026 | 1.OCR missed in all volumes in same pages kindly rectify |

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|-----|-----------|---------------------|---------------------------------------------------------------------------------------|-----------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 250 | 9/9/2026  | 0710102101702022/3  | STATE BANK OF INDIA VS. GIRISH BHATIA                                                 | 9/10/2026 | 1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. 2. counsel details incomplete in page no 4                                                                                                                                                                                                                                                                    |
| 251 | 9/16/2026 | 0710102062062026/3  | CAP. VISHNU PRASAD DWIVEDI VS. RAHEJA DEVELOPERS LIMITED                              | 9/10/2026 | 1.OCR missed in all volumes in same pages kindly rectify                                                                                                                                                                                                                                                                                                                                                                                                             |
| 252 | 9/9/2026  | 0710102075742026/1  | SINCERELY FINANCE & INVESTMENT PRIVATE LIMITED VS. MILDZ TECHNOLOGIES PRIVATE LIMITED | 9/10/2026 | 1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. 2. Only one page Tracking report uploaded in pdf. Kindly attach relevant document in pdf.                                                                                                                                                                                                                     |
| 253 | 8/10/2026 | 0710102067552026/1  | DHL LOGISTICS PRIVATE LIMITED VS. SURYA GLOBAL FLEXIFILMS PRIVATE LIMITED             | 9/10/2026 | 1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. 2. Pagination missed in bookmarking.                                                                                                                                                                                                                                                                          |
| 254 | 9/16/2026 | 0710102088392023/1  | THE BANK OF MAHARASHTRA LIMITED VS. RAM AVTAR GUPTA                                   | 9/10/2026 | 1.kindly attach the latest order in pdf                                                                                                                                                                                                                                                                                                                                                                                                                              |
| 255 | 9/16/2026 | 0710102088392023/1  | THE BANK OF MAHARASHTRA LIMITED VS. RAM AVTAR GUPTA                                   | 9/10/2026 | 1.kindly attach the latest order in pdf                                                                                                                                                                                                                                                                                                                                                                                                                              |
| 256 | 9/16/2026 | 0710102088392023/1  | THE BANK OF MAHARASHTRA LIMITED VS. RAM AVTAR GUPTA                                   | 9/10/2026 | 1.kindly attach the latest order in pdf                                                                                                                                                                                                                                                                                                                                                                                                                              |
| 257 | 9/16/2026 | 0710102088392023/1  | THE BANK OF MAHARASHTRA LIMITED VS. RAM AVTAR GUPTA                                   | 9/10/2026 | 1.kindly attach the latest order in pdf                                                                                                                                                                                                                                                                                                                                                                                                                              |
| 258 | 9/16/2026 | 0710102038132024/1  | THE BANK OF MAHARASHTRA LIMITED VS. SUNIL JINDAL                                      | 9/10/2026 | 1.kindly attach the latest order in pdf                                                                                                                                                                                                                                                                                                                                                                                                                              |
| 259 | 9/16/2026 | 0710102038132024/1  | THE BANK OF MAHARASHTRA LIMITED VS. SUNIL JINDAL                                      | 9/10/2026 | 1.kindly attach the latest order in pdf                                                                                                                                                                                                                                                                                                                                                                                                                              |
| 260 | 9/16/2026 | 0710102038132024/1  | THE BANK OF MAHARASHTRA LIMITED VS. SUNIL JINDAL                                      | 9/10/2026 | 1.kindly attach the latest order in pdf                                                                                                                                                                                                                                                                                                                                                                                                                              |
| 261 | 9/16/2026 | 0710102038132024/1  | THE BANK OF MAHARASHTRA LIMITED VS. SUNIL JINDAL                                      | 9/10/2026 | 1.kindly attach the latest order in pdf                                                                                                                                                                                                                                                                                                                                                                                                                              |
| 262 | 9/16/2026 | 0710102085912023/1  | THE BANK OF MAHARASHTRA LIMITED VS. MS. SAROJ JINDAL                                  | 9/10/2026 | 1.kindly attach the latest order in pdf                                                                                                                                                                                                                                                                                                                                                                                                                              |
| 263 | 9/16/2026 | 0710102085912023/1  | THE BANK OF MAHARASHTRA LIMITED VS. MS. SAROJ JINDAL                                  | 9/10/2026 | 1.kindly attach the latest order in pdf                                                                                                                                                                                                                                                                                                                                                                                                                              |
| 264 | 9/16/2026 | 0710102085912023/1  | THE BANK OF MAHARASHTRA LIMITED VS. MS. SAROJ JINDAL                                  | 9/10/2026 | 1.kindly attach the latest order in pdf                                                                                                                                                                                                                                                                                                                                                                                                                              |
| 265 | 9/16/2026 | 0710102085912023/1  | THE BANK OF MAHARASHTRA LIMITED VS. MS. SAROJ JINDAL                                  | 9/10/2026 | 1.kindly attach the latest order in pdf                                                                                                                                                                                                                                                                                                                                                                                                                              |
| 266 | 9/9/2026  | 0710102054152026/1  | MOHAMMAD ASLAM VS. INCOME TAX DEPARTMENT                                              | 9/10/2026 | 1. index is missing 2. main case number is missing in heading in pdf 3. double pdf uploaded kindly remove one 4. OCR is missing 5. supporting affidavit is missing                                                                                                                                                                                                                                                                                                   |
| 267 | 9/9/2026  | 0710102065852026/2  | SHREE KUMAR MUNDHRA & ORS. VS. SPELL ORGANICS LIMITED & ORS.                          | 9/10/2026 | 1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. 2. Page no 95,96 are not readable. 3. Remove double pagination from page no 85,95 to 99,103 to 105, 110 to 134. 3. Uploaded file is incomplete as per your index. Only 195 pages are uploaded, Kindly upload complete pdf with vakalatnama and proof of service.                                              |
| 268 | 9/17/2026 | 0710102065852026/3  | SHREE KUMAR MUNDHRA & ORS. VS. SPELL ORGANICS LIMITED & ORS.                          | 9/10/2026 | Kindly attach Compliance Order and the latest order, if any.                                                                                                                                                                                                                                                                                                                                                                                                         |
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| 271 | 9/17/2026 | 0710102065852026/3  | SHREE KUMAR MUNDHRA & ORS. VS. SPELL ORGANICS LIMITED & ORS.                          | 9/10/2026 | Kindly attach Compliance Order and the latest order, if any.                                                                                                                                                                                                                                                                                                                                                                                                         |
| 272 | 1/7/2020  | 0710102002732020/83 | ASSET CARE AND RECONSTRUCTION ENTERPRISES LTD VS. SARE GURUGRAM PVT LTD               | 9/10/2026 | 1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.                                                                                                                                                                                                                                                                                                           |
| 273 | 5/22/2025 | 0710102044192025/5  | VINOD KUMAR CHAURASIA VS. SAURABH KUMAR PANDEY                                        | 9/10/2026 | 1 .As per the Compliance Order, the affidavit was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with. |

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| 274 | 5/22/2025 | 0710102044192025/5 | VINOD KUMAR CHAURASIA VS. SAURABH KUMAR PANDEY                                   | 9/10/2026 | 1 .As per the Compliance Order, the affidavit was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with. |
| 275 | 5/22/2025 | 0710102044192025/5 | VINOD KUMAR CHAURASIA VS. SAURABH KUMAR PANDEY                                   | 9/10/2026 | 1 .As per the Compliance Order, the affidavit was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with. |
| 276 | 5/22/2025 | 0710102044192025/5 | VINOD KUMAR CHAURASIA VS. SAURABH KUMAR PANDEY                                   | 9/10/2026 | 1 .As per the Compliance Order, the affidavit was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with. |
| 277 | 8/5/2026  | 0710102065852026/4 | SHREE KUMAR MUNDHRA & ORS. VS. SPELL ORGANICS LIMITED & ORS.                     | 9/10/2026 | . 1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 2.the without compliance order we will not proceed documents as per circular notice dated 25.08.2026.                                                                                                                                                                                                   |
| 278 | 8/5/2026  | 0710102065852026/4 | SHREE KUMAR MUNDHRA & ORS. VS. SPELL ORGANICS LIMITED & ORS.                     | 9/10/2026 | . 1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 2.the without compliance order we will not proceed documents as per circular notice dated 25.08.2026.                                                                                                                                                                                                   |
| 279 | 8/5/2026  | 0710102065852026/4 | SHREE KUMAR MUNDHRA & ORS. VS. SPELL ORGANICS LIMITED & ORS.                     | 9/10/2026 | . 1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 2.the without compliance order we will not proceed documents as per circular notice dated 25.08.2026.                                                                                                                                                                                                   |
| 280 | 9/9/2026  | 0710102017682026/1 | LEADER MEDIA CORPORATION PRIVATE LIMITED VS. REGISTRAR OF COMPANIES              | 9/10/2026 | 1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.                                                                                                                                                                                                                                                                                                           |
| 281 | 8/5/2026  | 0710102065852026/4 | SHREE KUMAR MUNDHRA & ORS. VS. SPELL ORGANICS LIMITED & ORS.                     | 9/10/2026 | . 1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 2.the without compliance order we will not proceed documents as per circular notice dated 25.08.2026.                                                                                                                                                                                                   |
| 282 | 9/9/2026  | 0710102065322026/3 | RAJBIR SINGH ANAND VS. VOLTS AND WATTS ELECTRONICS PRIVATE LIMITED AND ANR       | 9/10/2026 | 1.The undertaking has not been considered by the Registry in view of the order dated 17.08.2026, which was uploaded on the NCLT website on 25.08.2026. Further, the first filing date of the present matter is 03.09.2026, and accordingly, the filing is delayed. Kindly file an undertaking explaining the delay with a valid and sufficient reason.                                                                                                               |
| 283 | 9/10/2026 | 0710102038082026/6 | KALPTARU RESOLUTION PRIVATE LIMITED VS. JAIPUR VIDYUT VITRAN NIGAM LIMITED JVVNL | 9/10/2026 | 1. Kindly attach the Compliance Order and the latest order, if any. Further, kindly mention the date on which the Compliance Order was uploaded in the Index. 2. Without the Compliance Order, the document cannot be processed as per the Circular Notice dated 25.08.2026.                                                                                                                                                                                         |
| 284 | 9/10/2026 | 0710102038082026/6 | KALPTARU RESOLUTION PRIVATE LIMITED VS. JAIPUR VIDYUT VITRAN NIGAM LIMITED JVVNL | 9/10/2026 | 1. Kindly attach the Compliance Order and the latest order, if any. Further, kindly mention the date on which the Compliance Order was uploaded in the Index. 2. Without the Compliance Order, the document cannot be processed as per the Circular Notice dated 25.08.2026.                                                                                                                                                                                         |
| 285 | 9/10/2026 | 0710102038082026/6 | KALPTARU RESOLUTION PRIVATE LIMITED VS. JAIPUR VIDYUT VITRAN NIGAM LIMITED JVVNL | 9/10/2026 | 1. Kindly attach the Compliance Order and the latest order, if any. Further, kindly mention the date on which the Compliance Order was uploaded in the Index. 2. Without the Compliance Order, the document cannot be processed as per the Circular Notice dated 25.08.2026.                                                                                                                                                                                         |
| 286 | 9/10/2026 | 0710102038082026/6 | KALPTARU RESOLUTION PRIVATE LIMITED VS. JAIPUR VIDYUT VITRAN NIGAM LIMITED JVVNL | 9/10/2026 | 1. Kindly attach the Compliance Order and the latest order, if any. Further, kindly mention the date on which the Compliance Order was uploaded in the Index. 2. Without the Compliance Order, the document cannot be processed as per the Circular Notice dated 25.08.2026.                                                                                                                                                                                         |
| 287 | 9/15/2026 | 0710102046702026/4 | NCJ INFRASTRUCTURE PRIVATE LIMITED                                               | 9/10/2026 | 1. The order dated 10.09.2026 does not correspond with the affidavit in respect of the Tax Liability. Kindly attach the Compliance Order.                                                                                                                                                                                                                                                                                                                            |

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| 288 | 9/15/2026 | 0710102046702026/4  | NCJ INFRASTRUCTURE PRIVATE LIMITED                                                            | 9/10/2026 | 1. The order dated 10.09.2026 does not correspond with the affidavit in respect of the Tax Liability. Kindly attach the Compliance Order.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 |
| 289 | 9/15/2026 | 0710102046702026/4  | NCJ INFRASTRUCTURE PRIVATE LIMITED                                                            | 9/10/2026 | 1. The order dated 10.09.2026 does not correspond with the affidavit in respect of the Tax Liability. Kindly attach the Compliance Order.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 |
| 290 | 9/15/2026 | 0710102046702026/4  | NCJ INFRASTRUCTURE PRIVATE LIMITED                                                            | 9/10/2026 | 1. The order dated 10.09.2026 does not correspond with the affidavit in respect of the Tax Liability. Kindly attach the Compliance Order.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 |
| 291 | 9/10/2026 | 0710102038082026/6  | KALPTARU RESOLUTION PRIVATE LIMITED VS. JAIPUR VIDYUT VITRAN NIGAM LIMITED JVVNL              | 9/10/2026 | 1. Kindly attach the Compliance Order and the latest order, if any. Further, kindly mention the date on which the Compliance Order was uploaded in the Index. 2. Without the Compliance Order, the document cannot be processed as per the Circular Notice dated 25.08.2026.                                                                                                                                                                                                                                                                                                                                              |
| 292 | 9/10/2026 | 0710102038082026/6  | KALPTARU RESOLUTION PRIVATE LIMITED VS. JAIPUR VIDYUT VITRAN NIGAM LIMITED JVVNL              | 9/10/2026 | 1. Kindly attach the Compliance Order and the latest order, if any. Further, kindly mention the date on which the Compliance Order was uploaded in the Index. 2. Without the Compliance Order, the document cannot be processed as per the Circular Notice dated 25.08.2026.                                                                                                                                                                                                                                                                                                                                              |
| 293 | 1/7/2020  | 0710102002732020/84 | ASSET CARE AND RECONSTRUCTION ENTERPRISES LTD VS. SARE GURUGRAM PVT LTD                       | 9/10/2026 | 1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.                                                                                                                                                                                                                                                                                                                                                                                                                                                                |
| 294 | 9/10/2026 | 0710102038082026/6  | KALPTARU RESOLUTION PRIVATE LIMITED VS. JAIPUR VIDYUT VITRAN NIGAM LIMITED JVVNL              | 9/10/2026 | 1. Kindly attach the Compliance Order and the latest order, if any. Further, kindly mention the date on which the Compliance Order was uploaded in the Index. 2. Without the Compliance Order, the document cannot be processed as per the Circular Notice dated 25.08.2026.                                                                                                                                                                                                                                                                                                                                              |
| 295 | 9/10/2026 | 0710102038082026/6  | KALPTARU RESOLUTION PRIVATE LIMITED VS. JAIPUR VIDYUT VITRAN NIGAM LIMITED JVVNL              | 9/10/2026 | 1. Kindly attach the Compliance Order and the latest order, if any. Further, kindly mention the date on which the Compliance Order was uploaded in the Index. 2. Without the Compliance Order, the document cannot be processed as per the Circular Notice dated 25.08.2026.                                                                                                                                                                                                                                                                                                                                              |
| 296 | 9/10/2026 | 0710102038082026/6  | KALPTARU RESOLUTION PRIVATE LIMITED VS. JAIPUR VIDYUT VITRAN NIGAM LIMITED JVVNL              | 9/10/2026 | 1. Kindly attach the Compliance Order and the latest order, if any. Further, kindly mention the date on which the Compliance Order was uploaded in the Index. 2. Without the Compliance Order, the document cannot be processed as per the Circular Notice dated 25.08.2026.                                                                                                                                                                                                                                                                                                                                              |
| 297 | 9/9/2026  | 0710102010752026/3  | RAJEEV KUMAR JAIN VS. GOMUKH GANGA PRIVATE LIMITED                                            | 9/10/2026 | 1. Page no 114 is not readable. 2. Page no 114,148,229,230,232 are in wrong alignment. 3. Page no 235,281 are Hindi pages, Kindly attach English translation. 4. Page no 266,268 are cut pages. Kindly attach clear and legible copy. 5. Remove double pagination from page no 236 to 241, 243 to 266. 6. Kindly ensure that OCR is applied to every page of the PDF. 7. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. 8. Kindly ensure that all annexures bear the endorsement True Copy along with the signature. |
| 298 | 9/9/2026  | 0710102036372024/7  | INCOME TAX OFFICER WARD 10 1 NEW DELHI VS. 1. REGISTRAR OF COMPANIES DELHI                    | 9/10/2026 | 1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.                                                                                                                                                                                                                                                                                                                                                                                                                                                                |
| 299 | 9/9/2026  | 0710102069122026/1  | SHAMSHER BAHADUR SINGH                                                                        | 9/10/2026 | 1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index.                                                                                                                                                                                                                                                                                                                                                                                                                                                                    |
| 300 | 9/9/2026  | 0710102060532026/1  | MARDIA SAMYOUNG CAPILLARY TUBES COMPANY LIMITED VS. WELCURE DRUGS AND PHARMACEUTICALS LIMITED | 9/10/2026 | 1. Kindly attach the Compliance Order 29.07.2026 and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 2. Only Proof of Service is uploaded kindly upload all relevant documents with compliance order                                                                                                                                                                                                                                                                                                                                                     |
| 301 | 9/9/2026  | 0710102051002026/4  | GURVINDER SINGH SURI AND ORS VS. KARSEWA INVESTMENTS LIMITED                                  | 9/10/2026 | 1. numbering is missing in bookmarking 2. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 3. Vakalatnama is missing in pdf. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: &quot;Vakalatnama is on record.&quot;                                                                                                                                                                                                                                |
| 302 | 9/9/2026  | 0710102032792026/8  | ATEN CAPITAL PRIVATE LIMITED                                                                  | 9/10/2026 | 1. double index attached in pdf. Kindly remove one. 2. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.                                                                                                                                                                                                                                                                                                                                                                                                            |
| 303 | 9/9/2026  | 0710102107992025/4  | CRYSTAL CONSTRUCTION COMPANY VS. BRIJ GOPAL CONSTRUCTION COMPANY PRIVATE LIMITED              | 9/10/2026 | 1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: Vakalatnama is on record. 3 Compliance Order and latest Order Not attached                                                                                                                                                                                                                                                                                                                                              |

|     |           |                     |                                                                                                                                                                                                                                                                                                            |           |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      |
|-----|-----------|---------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 304 | 9/9/2026  | 0710102091302023/10 | RAJEEV BAKSHI VS. RAGHAV MOHAN BAKSHI                                                                                                                                                                                                                                                                      | 9/10/2026 | 1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. 2. Page no 46 is missed in pdf as per mentioned in index.                                                                                                                                                                                                                                                                                                                     |
| 305 | 9/9/2026  | 0710102109432025/17 | IPE-M/S DUCTURUS RESOLUTION PROFESSIONALS PRIVATE LIMITED ACTING THROUGH ITS DIRECTOR MR JALESH KUMAR GROVER RESOLUTION PROFESSIONAL VS. TUSHAR GOEL DIRECTOR (POWERS SUSPENDED) SHREE V ARDHMAN INFRAHEIGHTS PRIVATE LIMITED & DIRECTOR TILLAGE TOWERS FACILITY MANAGEMENT SERVICES PRIVATE LIMITED & ORS | 9/10/2026 | 1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 2. date missing in vakalatnama and merge in main pdf 3. proof of service is missing                                                                                                                                                                                                                                                                                       |
| 306 | 9/17/2026 | 0710102068052025/3  | BRACE IRON AND STEEL PRIVATE LIMITED VS. SREI EQUIPMENT FINANCE LIMITED                                                                                                                                                                                                                                    | 9/10/2026 | no of objection 1. compliance order missed                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           |
| 307 | 9/9/2026  | 0710102113492025/3  | GANGA RAM AGGARWAL RESOLUTION PROFESSIONAL FOR PAL INFRASTRUCTURE & DEVELOPERS PRIVATE LIMITED VSGAYATRI HOSPITALITY AND REALCON LIMITED                                                                                                                                                                   | 9/10/2026 | 1. As per the relevant I.A. (PLAN) NO. 10 OF 2026 Compliance order missed in pdf, Kindly attach the same. 2. The file will not be forwarded without the Compliance Order. If you are filing the matter independently, kindly mention the same before the Court and obtain appropriate directions. Thereafter, please attach the Court's order/direction and submit the file accordingly.                                                                                                                                             |
| 308 | 9/10/2026 | 0710102012132026/5  | BANK OF INDIA VS. M/S M.R. OVERSEAS PRVTATE LIMITED                                                                                                                                                                                                                                                        | 9/10/2026 | 1. OCR missing in page no-15 2. Rs.3/- court fees put on blank space in vakalatnama 3. As per the Compliance Order, the reply was required to be filed within 1 week. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index.                                                                                                               |
| 309 | 9/17/2026 | 0710102068052025/3  | BRACE IRON AND STEEL PRIVATE LIMITED VS. SREI EQUIPMENT FINANCE LIMITED                                                                                                                                                                                                                                    | 9/10/2026 | no of objection 1. compliance order missed                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           |
| 310 | 9/17/2026 | 0710102068052025/3  | BRACE IRON AND STEEL PRIVATE LIMITED VS. SREI EQUIPMENT FINANCE LIMITED                                                                                                                                                                                                                                    | 9/10/2026 | no of objection 1. compliance order missed                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           |
| 311 | 9/16/2026 | 0710102084352023/1  | THE BANK OF MAHARASHTRA LIMITED VS. SUNITA JINDAL                                                                                                                                                                                                                                                          | 9/10/2026 | 1. kindly attach the latest order in pdf                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             |
| 312 | 9/9/2026  | 0710102022662026/8  | ORIGIN APPLIANCES PRIVATE LIMITED VS. INDOSPIRIT BARS PRIVATE LIMITED                                                                                                                                                                                                                                      | 9/10/2026 | 1. As per the Compliance Order, the affidavit was required to be filed within 2 weeks. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 2. Kindly attach Latest order if latest order 08.09.2026 has not yet been uploaded. Without compliance or latest order we will not proceed document as per circular notice dated 25.08.2026. |
| 313 | 9/9/2026  | 0710102022662026/7  | ORIGIN APPLIANCES PRIVATE LIMITED VS. INDOSPIRIT BARS PRIVATE LIMITED                                                                                                                                                                                                                                      | 9/10/2026 | 1. As per the Compliance Order, the affidavit was required to be filed within 2 weeks. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 2. Kindly attach Latest order if latest order 08.09.2026 has not yet been uploaded. Without compliance or latest order we will not proceed document as per circular notice dated 25.08.2026. |
| 314 | 9/17/2026 | 0710102068052025/3  | BRACE IRON AND STEEL PRIVATE LIMITED VS. SREI EQUIPMENT FINANCE LIMITED                                                                                                                                                                                                                                    | 9/10/2026 | no of objection 1. compliance order missed                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           |
| 315 | 9/16/2026 | 0710102084352023/1  | THE BANK OF MAHARASHTRA LIMITED VS. SUNITA JINDAL                                                                                                                                                                                                                                                          | 9/10/2026 | 1. kindly attach the latest order in pdf                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             |

Srishti B Shah

Deputy Registrar, NCLT New Delhi